FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SECUREVALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN**:** U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) **: 1206** Number of Workmen of CD**: 0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai

Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

प्रपत्र क्र. ३ [नियम-१३(१)(ए) पहा]

कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी १)

२रा मजला, कुलाबा, टेलिफोन भवन, कुलाबा मार्केट, मुंबई - ४०० ००५.

खटला क्र.: ओए/७७/२०२६

कर्ज वसूली न्यायाधिकरण (कार्यवाही) रुल्स, १९९३ च्या नियम ५ च्या उप-नियम (२ए) सहवाचता ॲक्टच्या कलम १९ च्या उप-कलम (४) अंतर्गत समन्स.

बँक ऑफ इंडिया नि. क्र.: १३

विरुद्ध

ग्रिक क्लोदिंग प्रायव्हेट लिमिटेड

प्रति,

(१) **ग्रिक क्लोदिंग प्रायव्हेट लिमिटेड,** गाळा क्र. ३०, बिल्डिंग क्र. १५, संहिता प्रिमायसेस समोर, अंधेरी कुर्ला रोड, साकीनाका, अंधेरी (पूर्व), मुंबई, महाराष्ट्र-४०० ०७२.

(२) **प्रवीण पी. सुरोलिया,** फ्लॅट क्र. १, राधिका बिल्डिंग, गोएंका हॉलजवळ, जे. बी. नगर, अंधेरी (पूर्व), मुंबई-४०० ०५९, मुंबई, महाराष्ट्र-४०० ०५९; **तसेच येथे :** बी १०५ सरस्वती अपार्टमेंट्स, गुरुद्वारा रोड, जे. बी. नगर, अंधेरी (पूर्व), मुंबई, महाराष्ट्र-४०० ०५९.

(३) **दीप्ती पी. सुरोलिया,** फ्लॅट क्र. १, राधिका बिल्डिंग, गोएंका हॉलजवळ, जे. बी. नगर, अंधेरी (पूर्व), मुंबई, महाराष्ट्र-४०० ०५९; **तसेच येथे :** बी १०५ सरस्वती अपार्टमेंट्स, गुरुद्वारा रोड, जे. बी. नगर, अंधेरी (पूर्व), मुंबई, मुंबई, महाराष्ट्र-४०० ०५९;

(४) **सौ. कृष्णा दास,** फ्लॅट क्र. ३डी, ३रा मजला, एस्टर टॉली व्ह्यू अपार्टमेंट, १८४, एनएससी बोस रोड, नेताजी नगर गाचतला क्रॉसिंग, कोलकाता, पश्चिम बंगाल-७०० ०४०.

समन्स

ज्याअर्थी, वरील नमूद **ओए/७७/२०२६** नामदार प्रबंधक/पीठासिन अधिकाऱ्यांसमोर **२५.०८.२०२६** रोजी सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावंत होऊन **रु. १,०५,६५,२८८.३७/-** च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या ॲक्टच्या कलम १९(४) अंतर्गत सदर अर्जावर (ओए) समन्स/सूचना जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतींसह अर्ज).

ॲक्टच्या कलम १९ च्या पोट-कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत:-

(i) विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या **तीस दिवसांत** कारणे दाखविण्यासाठी;

(ii) मूळ अर्जाच्या अनु. क्र. ३ए अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;

(iii) मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.

(iv) तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.

(v) व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.

तुम्हाला **२२.१०.२०२६ रोजी स. ११:३० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे व **रजिस्ट्रार**समोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.

माझ्या हस्ते आणि ह्या न्यायाधिकरणाच्या शिक्क्याने ह्या दिनांक: ०८.०९.२०२६ रोजी दिले.

शिक्का

सही/-
रजिस्ट्रार
मुंबई, डी.आर.टी. -I, मुंबई.

पोस्ट/दस्ती/चिकटविण्याद्वारे

कर्ज वसुली न्यायाधिकरण क्र. II, मुंबई येथे

वित्त मंत्रालय, भारत सरकार

एमटीएनएल भवन, ३रा मजला, कुलाबा मार्केट, कुलाबा, मुंबई.

विक्रीची उद्घोषणा मांडण्याकरिता सूचना

दि रिकव्हरी ऑफ डेब्ट्स ॲण्ड बॅक्रप्टसी ॲक्ट १९९३ सहवाचता दि सेकंड शेड्युल टू दि इन्कम टॅक्स ॲक्ट १९६१ च्या नियम ५३ अन्वये विक्री उद्घोषणा मांडण्याकरिता सूचना

टी.आर.पी. क्र.- ६९ सन २०२३ नि. क्र.: ३०

पुढील तारीख: १६.१०.२०२६

आयडीबीआय बँक लिमिटेड ...प्रमाणपत्र धारक

विरूध्द

श्री. सुदेश मनोहर मोरे आणि इतर. ...प्रमाणपत्र कर्जदार

प्रति,

सीडी १. श्री. सुदेश मनोहर मोरे
राहणार येथे बी/६०१, ६वा मजला, चंदन व्हॅली, शिवर गार्डन समोर, मेन मिरा भाईंदर रोड, मिरा रोड (पूर्व), ठाणे-४०११०७.

सीडी २. सौ. सिद्धिदा सुदेश मोरे
राहणार येथे बी/६०१, ६वा मजला, चंदन व्हॅली, शिवर गार्डन समोर, मेन मिरा भाईंदर रोड, मिरा रोड (पूर्व), ठाणे-४०११०७.

सीडी ३. श्री. अविनाश वर्मा
पत्ता येथे आहे स्कायपॅक सर्व्हिस, स्पेशालिस्ट लिमिटेड, २०३, जॉली भवन क्र. २, न्यू मरीन लाइन्स, मुंबई-४०००२०.

सीडी ४. श्री. राजेश शिर्के
पत्ता येथे आहे स्कायपॅक सर्व्हिस, स्पेशालिस्ट लिमिटेड, २०३, जॉली भवन क्र. २, न्यू मरीन लाइन्स, मुंबई-४०००२०.

सीडी ५. श्री. हितेंद्र जीवनभाई पटेल
राहणार येथे बी/६०१, ६वा मजला, चंदन व्हॅली, शिवर गार्डन समोर, मेन मिरा भाईंदर रोड, मिरा रोड (पूर्व), ठाणे-४०११०७.

ज्याअर्थी सन्माननीय पीठासिन अधिकारी, **मुंबई कर्ज वसूली न्यायाधिकरण क्र. ३, मुंबई** याद्वारे काढलेल्या मंजूर **ओ.ए. क्र. २१५ सन २००९** मधील वरील नमूद केलेले आयबीआयडी हस्तांतरण वसुली प्रमाणपत्र **क्र. ६९ सन २०२३** निर्गमित केले होते. निम्नस्वाक्षरीकारांनी खालील नमूद स्थावर मिळकतीच्या विक्रीचे आदेश दिले.

तुम्हाला याद्वारे कळविण्यात येते की विक्रीची उद्घोषणा काढणे आणि तिच्या अटी मांडण्याकरिता **१६.१०.२०२६ रोजी दु. १२.०५ वा.** ही तारीख सूचीबध्द करण्यात आली आहे. तुम्हाला सदर मिळकती किंवा त्यांच्या कोणत्याही भागाशी संबंधित कोणताही बोजा, प्रभार, दावे किंवा दायित्वे निम्नस्वाक्षरीकारांना कळविण्यासाठी याद्वारे बोलाविण्यात येत आहे.

स्थावर मिळकतीचा तपशील

फ्लॅट क्र. बी/६०१, ६वा मजला, चंदन व्हॅली, शिवर गार्डन समोर, मेन मिरा भाईंदर रोड, मिरा रोड पूर्व, ठाणे - ४०११०७.

सदर **१५ सप्टेंबर २०२६** रोजी माझ्या हस्ते आणि न्यायाधिकरणाच्या शिक्क्यासह देण्यात आले.

(भविष्य कुमार आझाद)
वसुली अधिकारी
डीआरटी-२ मुंबई,

शिक्का

प्रति,:
संबंधित सोसायटी
१. वीज विभाग
२. एमआयडीसी/तलाठी/सिडको/बीएमसी-स्थानिक अधिकारी
३. आयकर विभाग, जीएसटी इ.

राष्ट्रीय कंपनी विधी न्यायाधिकरणासमोर
मुंबई खंडपीठ
कंपनी योजना अर्ज क्र. ९२ सन २०२६
मधील
कंपनी योजना याचिका क्र. १२८ सन २०२६
कंपनी अधिनियम, २०१३ (१८ सन २०२३) च्या प्रकरणात;
आणि

कंपनी अधिनियम, २०१३ च्या कलम २३० ते २३२ आणि इतर लागू तरतुदी आणि वेळोवेळी प्रचलित त्याअंतर्गत स्थापित नियमांच्या प्रकरणात;

आणि

ग्लोबटीएफ सोल्युशन्स लिमिटेड ('हस्तांतरक कंपनी १' किंवा 'पहिली अर्जदार कंपनी') आणि एस्टोरिफ सोल्युशन्स लिमिटेड ('हस्तांतरक कंपनी २' किंवा दुसरी अर्जदार कंपनी') सह वीटफिन सोल्युशन्स लिमिटेड ('हस्तांतरिती कंपनी' किंवा 'तिसरी अर्जदार कंपनी') आणि त्यांच्या संबंधित भागधारकांची व्यवस्था आणि एकत्रिकरणाच्या (अंतर्लयनाद्वारे एकत्रिकरणाच्या प्रकरणात) योजनेच्या प्रकरणात.

ग्लोबटीएफ सोल्युशन्स लिमिटेड,
सीआयएन यू६२०११एमएच२०२३पीएलसी४१५११५
धारक एक असूचीबद्ध सार्वजनिक कंपनी, कंपनी अधिनियम, २०१३ अंतर्गत स्थापित कंपनी, जिचे नोंदणीकृत कार्यालय ग्लोबल वन, २ रा मजला, कार्यालय १, सीटीएस क्र. २५२, २५२/१, एसबीआय समोर, एलबीएस मार्ग, कुर्ला (प.), मुंबई ४०००७०, महाराष्ट्र, भारत येथे. **...पहिली अर्जदार कंपनी/ हस्तांतरक कंपनी १**

एस्टोरिफ सोल्युशन्स लिमिटेड,
सीआयएन यू७२९००एमएच२०२०पीएलसी३४७७५४
धारक एक असूचीबद्ध सार्वजनिक कंपनी, कंपनी अधिनियम, २०१३ अंतर्गत स्थापित कंपनी, जिचे नोंदणीकृत कार्यालय ग्लोबल वन, २ रा मजला, कार्यालय १, सीटीएस क्र. २५२, २५२/१, एसबीआय समोर, एलबीएस मार्ग, कुर्ला (प.), मुंबई ४०००७०, महाराष्ट्र, भारत येथे. **...दुसरी अर्जदार कंपनी/ हस्तांतरक कंपनी २**

वीटफिन सोल्युशन्स लिमिटेड,
सीआयएन एल७२९००एमएच२०२०पीएलसी३४७८९३
धारक एक असूचीबद्ध सार्वजनिक कंपनी, कंपनी अधिनियम, २०१३ अंतर्गत स्थापित कंपनी, जिचे नोंदणीकृत कार्यालय ग्लोबल वन, २ रा मजला, कार्यालय १, सीटीएस क्र. २५२, २५२/१, एसबीआय समोर, एलबीएस मार्ग, कुर्ला (प.), मुंबई ४०००७०, महाराष्ट्र, भारत येथे. **...तिसरी अर्जदार कंपनी/ हस्तांतरिती कंपनी**

याचिकेची सूचना

ग्लोबटीएफ सोल्युशन्स लिमिटेड ('हस्तांतरक कंपनी १' किंवा 'पहिली अर्जदार कंपनी') आणि एस्टोरिफ सोल्युशन्स लिमिटेड ('हस्तांतरक कंपनी २' किंवा दुसरी अर्जदार कंपनी') सह वीटफिन सोल्युशन्स लिमिटेड ('हस्तांतरिती कंपनी' किंवा 'तिसरी अर्जदार कंपनी') द्वारे सादर केलेली कंपनी अधिनियम, २०१३ च्या कलम २३० ते २३२ अंतर्गत संयुक्त याचिका जी ३१ ऑगस्ट, २०२६ रोजी सन्माननीय राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई द्वारे दाखल करण्यात आली होती. सदर याचिका ५ नोव्हेंबर, २०२६ रोजी कंपनी प्रकरणे घेणाऱ्या सन्माननीय न्यायाधिकरणासमोर सुनावणीकरिता निश्चित करण्यात आली आहे. कोणीही व्यक्ती सदर याचिकेच्या बाजुने किंवा विरोध करण्यासाठी इच्छुक असल्यास याचिकेच्या सुनावणीकरिता निश्चित केलेल्या तारखेपूर्वी किमान दोन दिवस अगोदर त्यांच्या किंवा त्यांच्या वकिलांद्वारे सही केलेली त्यांच्या हेतूची सूचना याचिकाकर्त्यांच्या वकिलांकडे पाठविणे आवश्यक आहे, विरोधाची पाश्वभूमी किंवा शपथपत्राची प्रत अशा सूचनेसह पाठविणे सादर करणे आवश्यक आहे. याचिकेची प्रत कोणाही व्यक्तीला आवश्यकता असल्यास त्यासाठी विहित प्रभार प्रदान केल्यावर याचिकाकर्त्यांच्या वकिलांद्वारे पुरविण्यात येईल.

सदर दिनांक १६ सप्टेंबर, २०२६.

अहमद चुनावाला अँड कं.
याचिकाकर्त्यांकरिता वकील.
कार्यालय क्र. ४०७/४०८, ४ था मजला, कॉमर्स हाऊस, नागिनदास मास्टर रोड, मुंबई-४०० ००१, ओ.एस. नोंदणी क्र. २४०२०, एमएएच६१७६/२०१६
दूरध्वनी:- +९१-९८९२५४०३३१, **ईमेल:-** chunawala.ahmed@gmail.com

---

जाहिर सूचना

सूचना देण्यात येते की, **श्री. मुहम्मद अझहर सय्यद जहीरुद्दीन अहमद सय्यद,** राहणार द्वारा जहीरुद्दीन सय्यद, १/६८, जरीवाला बिल्डिंग., ७५, एस.व्ही.पी. रोड, मुंबई-४००००३, हे **फ्लॅट क्र. ७०१, बिल्डिंग क्र. ए-१२, अल-अराफात को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि., मिल्लत नगर, ओशिवरा, अंधेरी पश्चिम, मुंबई-४०००५३** यांचे कायदेशीर मालक/सभासद आणि भागधारक आहेत.

दिनांक **२९ एप्रिल २०२५ रोजी सुमारे ४:०० वा., पाटलीपुत्र नगर, ओशिवरा, मुंबई** येथे, सदर फ्लॅटशी संबंधित मूळ कागदपत्रे, ज्यामध्ये **विक्री करार, शेअर प्रमाणपत्र, विक्रीखत आणि कब्जा पत्र** यांचा समावेश आहे, हरवली असून सखोल प्रयत्न करूनही त्यांचा शोध लागला नाही. हरवलेल्या मिळकतीची नोंदणी क्र. ०७५४/२०२५, जीडी/एसडी/डीडी क्र. सी०३०, दिनांक **१५ मे २०२५ रोजी ओशिवरा पोलीस स्टेशन** येथे नोंदविण्यात आली आहे.

मालकाने सदर फ्लॅटशी संबंधित **डुप्लिकेट शेअर प्रमाणपत्र** जारी करण्यासाठी तसेच संबंधित सोसायटीच्या नोंदी/कागदपत्रांच्या प्रमाणित प्रती प्राप्त करण्यासाठी, त्यांच्या मिळकतीच्या आणि सभासदत्वाच्या नोंदींची पुनर्रचना करण्यासाठी आणि कायद्यानुसार सदर फ्लॅटच्या संदर्भात व्यवहार करण्यासाठी अर्ज केला आहे.

उपरोक्त मूळ कागदपत्रे सापडलेल्या किंवा त्यांच्या ताब्यात असलेल्या किंवा त्यासंबंधी आणि/किंवा सदर फ्लॅटच्या संदर्भात आणि/किंवा डुप्लिकेट शेअर प्रमाणपत्र जारी करण्याबाबत कोणताही दावा, हक्क, मालकीहक्क, स्वारस्य किंवा हरकत असलेल्या कोणत्याही व्यक्तीने/व्यक्तींनी, या सूचनेच्या प्रकाशनाच्या दिनांकापासून १५ दिवसांच्या आत अधोहस्ताक्षरींना त्याबाबतची माहिती लेखी स्वरूपात कळवावी; असे करण्यात कसूर केल्यास, असा कोणताही दावा किंवा हरकत विचारात घेतली जाणार नाही आणि मालक कायद्यानुसार कार्यवाही करण्यास मोकळा राहील.

श्री. मुहम्मद अझहर सय्यद जहीरुद्दीन अहमद सय्यद
ठिकाण: मुंबई,
दिनांक: १७.०९.२०२६

TATA

टाटा केमिकल्स लिमिटेड

कॉर्पोरेट आयडेन्टिटी नंबर: एल२४२३९एमएच१९३९पीएलसी००२८९३
नोंदणीकृत कार्यालय: बॉम्बे हाउस २४ होमी मोदी स्ट्रीट फोर्ट मुंबई- ४०० ००१.
दूर. क्र.: + ९१ २२ ६६६५ ८२८२
ईमेल: investors@tatachemicals.com **वेबसाईट:** www.tatachemicals.com

भागधारकांना सूचना

प्रत्यक्ष शेअर्सच्या हस्तांतरण विनंत्या पुन्हा सादर करण्यासाठी विशेष कक्ष

३० जानेवारी २०२६ दिनांकित सेबी परिपत्रक क्र. एचओ/३८/१३/११(२)२०२६-एमआयआरएसडी-पीओडी/आय/३७५०/२०२६ नुसार टाटा केमिकल्स लिमिटेडच्या सर्व भागधारकांना याद्वारे कळवण्यात येते की, ज्या गुंतवणूकदारांचे हस्तांतरण दस्तावेज १ एप्रिल २०१९ पूर्वी अंमलात आणले गेले होते परंतु, एकतर हास्तांतरणासाठी दाखल केले गेले नव्हते आणि त्यानंतर नाकारले गेले परत केले गेले किंवा दस्तावेजांच्या त्रुटीमुळे दुर्लक्षित केले गेले अशा गुंतवणूकदारांसाठी **५ फेब्रुवारी, २०२६ पासून ४ फेब्रुवारी, २०२७** पर्यंत आणखी एक विशेष कक्ष खुला केला आहे.

हस्तांतरित केलेले सर्व रोखे अनिवार्यपणे फक्त डिमॅट माध्यमातून हस्तांतरितींकडे जमा केले जातील आणि हस्तांतरणाच्या नोंदणीच्या कालावधीपासून एक वर्षाच्या कालावधीसाठी लॉक-इन अंतर्गत असतील.

हस्तांतरक आणि हस्तांतरिती यांच्यातील विवादांशी संबंधित प्रकरणांचा या कक्षांतर्गत विचार केला जाणार नाही आणि हस्तांतरक आणि हस्तांतरिती न्यायालय/एनसीएलटी प्रक्रिद्वारे तोडगा काढु शकतात. पुढे इन्व्हेस्टर एज्युकेशन अँड प्रोटेक्शन फंडमध्ये हस्तांतरित केलेले समभाग या कक्षांतर्गत विचारात घेतले जाणार नाहीत.

पात्र भागधारकांना सुधारित केलेल्या किंवा गहाळ झालेल्या तपशीलांसह आवश्यक मूळ हस्तांतरण दस्तावेज कंपनीचे रजिस्ट्रार अँड ट्रान्सफर एजंट, एमयुएफजी इनटाईम इंडिया प्रायव्हेट लिमिटेडकडे सी-१०१ १ ला मजला एम्बसी २४७ एल.बी.एस. मार्ग, विक्रोळी (पश्चिम) मुंबई-४०० ०८३ संपर्क क्र.: + ९१ ८१०८११६७६७ येथे सादर करण्याची विनंती केली जाते.

कोणत्याही शंका असल्यास, भागधारकांनी कृपया https://web.in.mpms.mufg.com/helpdesk/Service_Request.html वर सेवा विनंती करावी.

टाटा केमिकल्स लिमिटेडसाठी
सही/-
जेराझ ई. महेरनोश
कंपनी सचिव
(एफसीएस ७००८)

ठिकाण: मुंबई
दिनांक: सप्टेंबर १६ २०२६

KVB Karur Vysya Bank
Smart way to bank

ॲसेट रिकव्हरी ब्रांच
शॉप क्र. १२ आणि १३, डायमंड मॅन्शन, डॉ. व्हिगास स्ट्रीट, काळबादेवी मेन रोड, काळबादेवी, मुंबई, महाराष्ट्र ४००००२
दूरध्वनी क्र. ७७१०००१९५५,
मेल : headarbmumbai@kvb.bank.in

स्थावर मिळकतींच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ९(१) च्या परंतुकान्वये स्थावर मत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्णिलेली स्थावर मिळकत ही तारण धनको, **दी करूर वैश्य बँक लि.** कडे गहाण/प्रभारित आहे, जिचा प्रत्यक्ष कब्जा **दी करूर वैश्य बँक लि.,** तारण धनकोंच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे ती कर्जदार **श्री. संतोष सदाशिव राय,** पत्ता येथे, फ्लॅट क्र. बी१, तळ मजला, बी विंग, श्री सदन सीएचएस लि., दिवाणमन, साई नगर, वसई पश्चिम, महाराष्ट्र ४०१२०२ आणि तसेच येथे सुद्धा, ३०१, बिल्डिंग क्र. ३, राम रहिम पार्क, साई नगर, आयसीआयसीआय बँकेजवळ, बसीन रोड, वसई पश्चिम, महाराष्ट्र ४०१२०२ कडून दी करूर वैश्य बँक लि., तारण धनकोंना थकीत **१०.०९.२०२६ रोजीस रु. ३८,१८,३६८.९३/- (रुपये अडोतीस लाख अठरा हजार तीनशे अडुसष्ट आणि त्र्याण्णव पैसे मात्र) सह ११.०९.२०२६ पासून त्यावरील व्याज आणि खर्चाच्या वसुलीसाठी ०८.१०.२०२६** रोजी **''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काही आहे तेथे आहे''** तत्त्वाने विकण्यात येणार आहे.

स्थावर मिळकतीचे वर्णन

रहिवासी फ्लॅट क्र. ४०२, ४था मजला, रोनक रेसिडेन्सीची विंग ए, सर्व्हे क्र. ७, हिस्सा क्र. २बी, गाव ममदापूर, तालुका कर्जत, जि. रायगड, महाराष्ट्र ४१०२०१ चे ते सर्व भाग आणि विभाग, क्षेत्र मोजमापित ६६५ चौ. फू. बिल्ट अप म्हणजेच ६१.८० चौ. मीटर्स

राखीव किंमत: रु. १३,००,०००/- ईएमडी: रु. १,३०,०००/-
बोली वाढ रक्कम रु. १०,०००/-

विक्रीच्या तपशिलवार अटी आणि शर्तीकरिता कृपया आमच्या बँकेची/तारण धनकोंची वेबसाईट म्हणजेच **www.kvb.co.in/Property Under Auction** आणि तसेच सेवा पुरवठादारांचे वेब पोर्टल **https://www.bankauctions.in**, मे. ४ क्लोजर-संपर्क व्यक्ती श्री. विठ्ठल राठोड, मोबाईल क्र. ८१४२०००७२५ आणि मेल आयडी: mumbai@bankauctions.in मधील दिलेल्या लिंकचा संदर्भ घ्यावा.

सरफैसी ॲक्ट, २००२ च्या नियम ९(१) अन्वये १५ दिवसांची सांविधिक सूचना

कर्जदार आणि हमीदार यांना ई-लिलावाच्या तारखेपूर्वी तारखेपर्यंत व्याज आणि अनुषंगिक खर्चासह वरील नमूद थकबाकी चुकती करण्यासाठी याद्वारे अधिकसूचित करण्यात येत आहे, कसूर केल्यास परिशिष्ट मिळकतीचा लिलाव/विक्री करण्यात येईल आणि उर्वरित थकबाकी काही असल्यास व्याज आणि खर्चासह वसूल करण्यात येईल.

सही/-
ठिकाण: मुंबई **प्राधिकृत अधिकारी**
दिनांक: १६.०९.२०२६ **द करूर वैश्य बँक लि.**

प्रपत्र क्र. ३
[नियम-१३(१) (ए) पहा]

कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी १)

२रा मजला, कुलाबा, टेलिफोन भवन, कुलाबा मार्केट, मुंबई - ४०० ००५.

खटला क्र.: ओए/३१९/२०२३

कर्ज वसूली न्यायाधिकरण (कार्यवाही) रुल्स, १९९३ च्या नियम ५ च्या उप-नियम (२ए) सहवाचता ॲक्टच्या कलम १९ च्या उप-कलम (४) अंतर्गत समन्स.

आयडीबीआय बँक नि. क्र.: ११

विरुद्ध

रविंद्र बाबजी सावंत

प्रति,

(१) रविंद्र सावंत
डी/डब्ल्यू/एस/ओ- बाबाजी
फ्लॅट क्र. १०४, १ला मजला, ए विंग, मार्लेश्वर सीएचएस, कोकण नगरजवळ, भांडुप (प.), मुंबई, महाराष्ट्र-४०००७८.

(२) रश्मी रविंद्र सावंत
फ्लॅट क्र. १०४, १ला मजला, ए विंग, मार्लेश्वर सीएचएस, कोकण नगरजवळ, भांडुप (प.), मुंबई, महाराष्ट्र-४०००७८.
तसेच येथे:
ओरिएंटल इन्शुरन्स को. लि., मुंबई रिजनल ऑफिस क्र. १, ओरिएंटल हाऊस ७, जमशेदजी टाटा रोड, मुंबई ४०० ०२०.
तसेच येथे:
राजेश कार्गो मूव्हर्स (आय) प्रा. लि., ई-२१०, २रा मजला, एस्टीम बिझनेस डिस्ट्रिक्ट, नेपच्यून मॅग्नेट मॉल, मंगतराम पेट्रोल पंपजवळ, एलबीएस मार्ग, भांडुप (प.), मुंबई-४०००७८.

समन्स

ज्याअर्थी, वरील नमूद **ओए/३१९/२०२३** नामदार प्रबंधक/पीठासिन अधिकाऱ्यांसमोर ०७/०८/२०२६ रोजी सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावंत होऊन **रु. २६६७२४५/-** च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या ॲक्टच्या कलम १९ पोट कलम (४) अंतर्गत सदर अर्जावर (ओ.ए.) समन्स/सूचना जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतींसह अर्ज).

ॲक्टच्या कलम १९ च्या पोट-कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत:-

(i) विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या **तीस** दिवसांत कारणे दाखविण्यासाठी;

(ii) मूळ अर्जाच्या अनु. क्र. ३ए अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;

(iii) मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.

(iv) तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.

(v) व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.

तुम्हाला **२०/११/२०२६ रोजी स. ११:३० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे व **रजिस्ट्रार**समोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.

पेपर बुकसाठी खालील यूआरआयचे अनुसरण करा:
https://cis.drt.gov.in/drtlive/paperbook.php?ri=2026546340824

माझ्या हस्ते आणि ह्या न्यायाधिकरणाच्या शिक्क्याने ह्या दिनांक: २४/०८/२०२६ रोजी दिले.

समन्स जारी करण्याकरीता प्राधिकृत अधिकाऱ्याची स्वाक्षरी
सही/-
रजिस्ट्रार
मुंबई डी.आर.टी.- I,
मुंबई.

शिक्का

टीप: लागू नसलेला मजकूर खोडावा.

SBI **State Bank of India**

एसबीआय हरिओम नगर शाखा :- मुलुंड पूर्व, ब्राइटन आर्केड, हरिओम नगर रोड, मुंबई - ४०००८१, **ईमेल :-** sbi.16878@sbi.co.in

सोन्याच्या दागिन्यांच्या लिलावासाठी जाहीर सूचना

खाली नमूद कर्जदाराने अनेक स्मरणपत्रे पाठवूनही कर्जाची परतफेड करण्यास आणि विहित वेळेत सोन्याचे दागिने सोडविण्यास कसूर केली आहे. खालील नमूद कर्जदाराने सदर कर्ज खात्याअन्तर्गत तारण ठेवलेले सोन्याचे दागिने/जडजवाहीर दिनांक **०९/१०/२०२६ रोजी दु. १५:०० वा.** शाखेच्या आवारात जाहीर/खाजगी लिलावाद्वारे विकले जातील.

अनु. क्र.	खाते क्र.	कर्जदाराचे नाव	स्थळ	एकूण वजन / रक्कम
१	४४०६८० ०२४५७	श्री. अजित अनंत देसाई	एसबीआय हरिओम नगर ब्रँच, मुलुंड पूर्व, ब्राइटन आर्केड, हरिओम नगर रोड, मुंबई - ४०००८१.	**१९.३५ ग्रॅम** १९/०९/२०२६ रु. ७९,७७९.०० + व्याज + शुल्क

अटी आणि शर्ती
१. बँकेने कोणतेही कारण न देता कोणतीही बोली स्वीकारणे किंवा नाकारण्याचा हक्क राखून ठेवला आहे.
२. यशस्वी बोलीदार घोषित करण्यापूर्वी, कोणतेही कारण न देता, कोणत्याही वेळी लिलाव निविदा प्रक्रिया रद्द करण्याचे बँकेला स्वातंत्र्य राहील.
३. कृपया लक्षात घ्यावे की, लिलाव त्याच दिवशी पूर्ण न झाल्यास, तर तो त्याच अटी व शर्तींवर पुढील दिवशी केला जाईल.

सही/-, प्राधिकृत अधिकारी

महाराष्ट्र राज्य वित्तीय महामंडळ

मुख्य कार्यालय, मुंबई

न्यू एक्सलसिअर बिल्डिंग, ५ वा मजला, ए.के. नायक मार्ग, फोर्ट, मुंबई-४०० ००१.फोन नंबर ०२२-४५६८ ६९६५
ई-मेल आयडी : msfcthane@yahoo.com

सूचना

याद्वारे सूचना देण्यात येते की, मुंबई पुनर्रचना अधिनियम १९६० च्या कलम ७० अन्वये पुनर्घटित केलेल्या महाराष्ट्र राज्य वित्तीय महामंडळाच्या भागधारकांची विशेष सर्वसाधारण सभा, **शुक्रवार दिनांक ०९ ऑक्टोबर, २०२६ रोजी दुपारी ३.०० वाजता** महामंडळाचे मुख्य कार्यालय येथे खालील कामकाज करण्यासाठी भरणार आहे.

(अ) महालेखाकारांच्या तपासनीसांचा सन २०१५-१६,२०१६-१७,२०१७-१८, २०१८-१९, २०१९-२०, २०२०-२१ आणि २०२१-२२ या वर्षांकरीता स्वतंत्र लेखा अहवालास मंजूरी देणे.

संचालक मंडळाच्या आदेषावरून
सचिव

दिनांक: १७.०९.२०२६
महाराष्ट्र राज्य वित्तीय महामंडळ
न्यु इक्सलसिअर बिल्डींग, ५ वा मजला, ए.के.नायक मार्ग, फोर्ट, मुंबई. ४०० ००१.

विषेश सूचना:

१. महामंडळाची शेअर हस्तांतरण पुस्तके **दिनांक २५.०९.२०२६ पासून ०९.१०.२०२६ पर्यंत (दोन्ही दिवस धरुन)** बंद राहतील, भागधारकांनी त्यांच्या पत्यात बदल झालेला असल्यास तो महामंडळास त्वरीत कळवावा अशी विनंती करण्यात येत आहे.

२. विषेश सर्वसाधारण सभेसाठी प्रतिनिधीत्वाचे अधिकार पत्र सभेच्या अठ्ठेचाळीस तास आधी म्हणजे दिनांक **०७.१०.२०२६** रोजी किंवा त्यापूर्वी महामंडळाच्या मुख्य कार्यालयात सादर केले पाहिजे.

३. सभेला उपस्थित राहून मतदान करण्यास पात्र असलेला भागधाकर आपल्या ऐवजी मतदान करण्यासाठी प्रतिपत्री नेमु शकतो. अषारितीने नेमेलेला प्रतिपत्री महामंडळाचा भागधारक असलाच पाहिजे असे नाही. प्रतिपत्राचे अधिकार पत्र सभेच्या अठ्ठेचाळीस तास आधी म्हणजे दिनांक **०७.१०.२०२६** रोजी किंवा त्यापूर्वी महामंडळाच्या मुख्य कार्यालयात सादर केले पाहिजे.

४. महामंडळाचा प्रतिप्रतीत्वाचा आणि अधिकार पत्राचा विहित नमुना, भागधारकांना टपालाने पाठविलेल्या नोटीस बरोबर जोडलेला आहे. अधिकृत प्रतिनिधी, प्रतिपत्री यांच्या नियुक्ती संबंधातील मतदानाचे अधिकार विनियमाती अनुशंगित विनियमाचा गोषवारा संबंधित विहित नमुन्याच्याखाली दिलेला आहे.

KVB Karur Vysya Bank
Smart way to bank

ॲसेट रिकव्हरी ब्रांच
शॉप क्र. १२ आणि १३, डायमंड मॅन्शन, डॉ. व्हिगास स्ट्रीट, काळबादेवी मेन रोड, काळबादेवी, मुंबई, महाराष्ट्र ४००००२.
दूरध्वनी क्र. ७७१०००१९५५,
मेल : headarbmumbai@kvb.bank.in

स्थावर मिळकतींच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ९(१) च्या परंतुकान्वये स्थावर मत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्णिलेली स्थावर मिळकत ही तारण धनको, **दी करूर वैश्य बँक लि.** कडे गहाण/प्रभारित आहे, जिचा प्रत्यक्ष कब्जा **दी करूर वैश्य बँक लि.** च्या तारण धनकोंच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे ती **१. श्री. भिकन गणेश पाठक - कर्जदार, आणि २. सौ. दिपाली दिनेश कुलकर्णी - कर्जदार,** दोन्ही निवासी येथे फ्लॅट क्र. ११०४, ११वा मजला, ब्लॉक डी-१, अरिहंत सिटी, फेज १, टेमघर, भिवंडी, ठाणे, महाराष्ट्र - ४२१३०२ यांचेकडून करूर वैश्य बँक लि., तारण धनकोंना थकीत **१०.०९.२०२६ रोजीस रु. ३२,५६,७९५.९२/- (रुपये बत्तीस लाख छपन्न हजार सातशे पंच्याण्णव आणि ब्याण्णव पैसे मात्र)** सह **११.०९.२०२६ पासून त्यावरील व्याज आणि खर्चाच्या** वसुलीसाठी ०८.१०.२०२६ रोजी **''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काही आहे तेथे आहे''** तत्त्वाने विकण्यात येणार आहे.

राखीव किंमत रु. २८,००,०००/- असेल, इसारा अनामत रक्कम रु. २,८०,०००/- असेल आणि बोली वाढविण्याचे मुल्य रु. १०,०००/- असेल.

स्थावर मिळकतीचे वर्णन

निवासी फ्लॅट डी-१/११०४, डी१ बिल्डिंग, ११वा मजला, मोजमापित बिल्टअप क्षेत्र ६७२ चौ.फूट, अरिहंत सिटी फेज-१, सर्व्हे क्र. ११६/भा., २भा., ११८/७, ९, ११भा., ११९/१भा., २भा., ४, ८भा., साई बाबा मंदिराच्या जवळ, भिवंडी, जि. ठाणे, महाराष्ट्र ४२१३०२ चे ते सर्व भाग आणि विभाग.

विक्रीच्या तपशिलवार अटी आणि शर्तीकरिता कृपया आमच्या बँकेची/तारण धनकोंची वेबसाईट म्हणजेच **www.kvb.co.in/Property Under Auction** आणि तसेच सेवा पुरवठादारांचे वेब पोर्टल **https://www.bankauctions.in**, मे. ४ क्लोजर-**संपर्क व्यक्ती श्री. विठ्ठल राठोड, मोबाईल क्र. ८१४२०००७२५ आणि मेल आयडी: mumbai@bankauctions.in** मधील दिलेल्या लिंकचा संदर्भ घ्यावा.

सरफैसी ॲक्ट, २००२ च्या नियम ९(१) अन्वये १५ दिवसांची सांविधिक सूचना

कर्जदार आणि हमीदार यांना ई-लिलावाच्या तारखेपूर्वी तारखेपर्यंत व्याज आणि अनुषंगिक खर्चासह वरील नमूद थकबाकी चुकती करण्यासाठी याद्वारे अधिकसूचित करण्यात येत आहे, कसूर केल्यास परिशिष्ट मिळकतीचा लिलाव/विक्री करण्यात येईल आणि उर्वरित थकबाकी काही असल्यास व्याज आणि खर्चासह वसूल करण्यात येईल.

सही/-
ठिकाण: मुंबई **प्राधिकृत अधिकारी**
दिनांक: १६.०९.२०२६ **द करूर वैश्य बँक लि.**

फॉर्म जी

स्वारस्याच्या अभिव्यक्तीकरिता निमंत्रण करिता
सिक्युअर व्हॅल्यू इंडिया लिमिटेड, सिक्युअर कॅश ट्रान्सपोर्टेशन, एटीएम रिप्लेनिशमेंट आणि सिक्युरिटी पर्सोनेलच्या तरतूदी समाविष्ट कॅश मॅनेजमेंट आणि कॅश लॉजिस्टिक्स/सिक्युरिटी सर्व्हिसेसमध्ये कार्यरत,
(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ३६ए सब-रेग्युलेशन (१) अन्वये)

संबंधित तपशिल

१.	पॅन/सीआयएन/एलएलपी नं. सहीत कॉर्पोरेट कर्जदाराचे नाव	**सिक्युअर व्हॅल्यू इंडिया लिमिटेड** सीआयएन: U74120MH2012PLC056797 पॅन: AARCS3659P
२.	नोंदणीकृत कार्यालयाचा पत्ता	कार्यालय क्र. १५, ३रा मजला, ताडदेव एसी मार्केट, ताडदेव, हाजीअली, महाराष्ट्र ४०००३४.
३.	वेबसाईटची युआरएल	https://www.securevalue.in/ वेबसाईट सध्या देखभालीच्या अंतर्गत आहे आणि सध्या कार्यरत नाही.
४.	जास्तीत जास्त स्थावर मत्ता असलेल्या ठिकाणाचे तपशील	कॉर्पोरेट कर्जदाराच्या मालकीची कोणतीही जमीन किंवा इमारत नाही. कंपनीकडून उपलब्ध असलेल्या माहितीनुसार, कॉर्पोरेट कर्जदाराच्या मालमत्तांमध्ये प्रामुख्याने अंदाजे २,३९७ वाहतूक वाहनांचा समावेश आहे. ही वाहने भारतातील विविध ठिकाणी स्थित आहेत. फॉर्म जी च्या प्रकाशनाच्या रोजीस, वाहनांचा कब्जा किंवा वाहनांची प्रत्यक्ष संख्या आरपीकडे उपलब्ध नाही.
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	लागू नाही
६.	मागील आर्थिक वर्षात विकलेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	मागील आर्थिक वर्षातील प्रक च्या मुख्य उत्पादनांचे/सेवांचे प्रमाण: लागू नाही मागील आर्थिक वर्षातील सीडीच्या मुख्य उत्पादनांचे/सेवांचे मूल्य: लागू नाही
७.	कर्मचारी/कामगारांची संख्या	प्रक च्या कर्मचाऱ्यांची संख्या (आयसीडी- दि. १६.०६.२०२६ रोजी) : **१२०६** प्रक च्या कामगारांची संख्या: ०
८.	दोन वर्षांची शेवटची उपलब्ध वित्तीय विवरणे (अनुसूचींसह), धनकोंची सूची यासह पुढील तपशिल युआरएल येथे उपलब्ध.	माहितीसाठी येथे विनंती करता येईल: svilcirp@gmail.com
९.	कोडच्या कलम २५(२) (एच) अंतर्गत निराकरण अर्जदारांसाठी पात्रता येथे उपलब्ध	माहितीसाठी येथे विनंती करता येईल: svilcirp@gmail.com
१०.	स्वारस्याची अभिव्यक्ती प्राप्त करण्यासाठी अंतिम तारीख	**३ ऑक्टोबर, २०२६**
११.	संभाव्य निराकरण अर्जदारांची तात्पुरती सूची जारी करण्याची तारीख	**९ ऑक्टोबर, २०२६**
१२.	तात्पुरत्या सूचीला असलेले आक्षेप सादर करण्यासाठी अंतिम तारीख	**१४ ऑक्टोबर, २०२६**
१३.	रिझॉल्यूशन प्लान सादर करण्याची अंतिम तारीख	**१७ ऑक्टोबर, २०२६**
१४.	संभाव्य रिझॉल्युशन अर्जदारांची अंतिम सूची जारी करण्याची तारीख	**२२ ऑक्टोबर, २०२६**
१५.	रिझॉल्युशन प्लान सादर करण्याची अंतिम तारीख	**२१ नोव्हेंबर, २०२६**
१६.	स्वारस्याची अभिव्यक्ती सादर करण्यासाठी ईमेल प्रक्रिया	svilcirp@gmail.com

दिनांक: १७ सप्टेंबर, २०२६
ठिकाण: मुंबई

सही/- बृजेंद्र कुमार मिश्रा
रिझोल्यूशन प्रोफेशनल
सिक्युअरव्हॅल्यू इंडिया लिमिटेडच्या प्रकरणात
आयबीबीआय नों. क्र.: आयबीबीआय/आयपीए-००२/आयपी-एन००१०९/२०१७-२०१८/१०२५७
एएफए तपशील: एए२/१०२५७/०२/३१११२६/२०४२५७ पर्यंत वैध ३१.१२.२०२६

विशेष सर्वसाधारण सभेची सूचना

तिरुमल्ला तिरुपती मल्टी स्टेट को-ऑपरेटिव्ह क्रेडिट सोसायटी लिमिटेडने दिनांक २९ सप्टेंबर, २०२६ रोजी ३०४, अमोरे कॉम्प्लेक्स, ३रा मजला, २रा आणि ४था रोड, कबुतरखाना च्या जवळ, खार स्टेशन रोड, खार पश्चिम, मुंबई-४०००५२, महाराष्ट्र, इंडिया येथे विशेष सर्वसाधारण सभेचे आयोजन केले आहे. सदर सभेमध्ये २०२५-२०२६ या कालावधीतील महत्त्वाचे आर्थिक विवरण आणि इतर महत्त्वाच्या बाबींवर विचारविनिमय करण्यात येईल.

सर्व सभासदांना याद्वारे विशेष सर्वसाधारण सभेस उपस्थित राहण्याची आणि विचारविनिमयामध्ये सक्रियपणे सहभागी होण्याची विनंती करण्यात येते. सोसायटीच्या प्रभावी कामकाजासाठी आणि भविष्यातील विकासासाठी सभासदांची उपस्थिती आणि मौल्यवान सूचना महत्त्वाच्या आहेत.

संचालक मंडळाच्या आदेशानुसार
अध्यक्ष
तिरुमल्ला तिरुपती मल्टी स्टेट को-ऑपरेटिव्ह क्रेडिट सोसायटी लिमिटेड

KVB Karur Vysya Bank
Smart way to bank

ॲसेट रिकव्हरी ब्रांच
शॉप क्र. १२ आणि १३, डायमंड मॅन्शन, डॉ. व्हिगास स्ट्रीट, काळबादेवी मेन रोड, काळबादेवी, मुंबई, महाराष्ट्र ४००००२
दूरध्वनी क्र. ७७१०००१९५५,
मेल : headarbmumbai@kvb.bank.in

स्थावर मिळकतींच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ९(१) च्या परंतुकान्वये स्थावर मत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्णिलेली स्थावर मिळकत ही तारण धनको, दी करूर वैश्य बँक लि. कडे गहाण/प्रभारित आहे, जिचा प्रत्यक्ष कब्जा दी करूर वैश्य बँक लि. च्या तारण धनकोंच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे ती **कर्जदार सौ. मीना संतोष राय,** पत्ता येथे ३०१, बिल्डिंग क्र. ३, राम रहिम पार्क, साई नगर, आयसीआयसीआय बँकेजवळ, बेसिन रोड, वसई पश्चिम, महाराष्ट्र ४०१२०२ आणि तसेच येथेही पत्ता फ्लॅट क्र. बी१, तळमजला, बी विंग, श्री सदन सीएचएस लि., दिवाणमन, साई नगर, वसई पश्चिम, महाराष्ट्र ४०१२०२ कडून दी करूर वैश्य बँक लि., तारण धनकोंना थकीत **१०.०९.२०२६ रोजीस रु. २८,५९,८६५.०१/- (रुपये अठ्ठावीस लाख एकोणसाठ हजार आठशे पासष्ट आणि एक पैसे मात्र)** सह ११.०९.२०२६ पासून त्यावरील व्याज आणि खर्चाच्या **वसुलीसाठी ०८.१०.२०२६ रोजी ''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काही आहे तेथे आहे''** तत्त्वाने विकण्यात येणार आहे.

स्थावर मिळकतीचे वर्णन

निवासी फ्लॅट क्र. ४०१, ४था मजला, विंग ए, रोनक रेसिडेन्सी, सर्व्हे क्र. ७, हिस्सा क्र. २बी, गाव मामदापूर, तालुका कर्जत, जिल्हा रायगड, महाराष्ट्र ४१०२०१, मोजमापित क्षेत्र ५०५ चौ.फू. बिल्ट अप म्हणजेच ४६.९३ चौ.मी. चे सर्व ते भाग आणि विभाग

राखीव किंमत: रु. १३,००,०००/-, ईएमडी: रु. १,३०,०००/-
बोली वाढ रक्कम: रु. १०,०००/-

विक्रीच्या तपशिलवार अटी आणि शर्तीकरिता कृपया आमच्या बँकेची/तारण धनकोंची वेबसाईट म्हणजेच **www.kvb.co.in/Property Under Auction** आणि तसेच सेवा पुरवठादारांचे वेब पोर्टल https://www.bankauctions.in, मे. ४ क्लोजर-**संपर्क व्यक्ती श्री. विठ्ठल राठोड, मोबाईल क्र. ८१४२०००७२५ आणि मेल आयडी: mumbai@bankauctions.in** मधील दिलेल्या लिंकचा संदर्भ घ्यावा.

सरफैसी ॲक्ट, २००२ च्या नियम ९(१) अन्वये १५ दिवसांची सांविधिक सूचना

कर्जदार आणि हमीदार यांना ई-लिलावाच्या तारखेपूर्वी तारखेपर्यंत व्याज आणि अनुषंगिक खर्चासह वरील नमूद थकबाकी चुकती करण्यासाठी याद्वारे अधिकसूचित करण्यात येत आहे, कसूर केल्यास परिशिष्ट मिळकतीचा लिलाव/विक्री करण्यात येईल आणि उर्वरित थकबाकी काही असल्यास व्याज आणि खर्चासह वसूल करण्यात येईल.

सही/-
ठिकाण: मुंबई **प्राधिकृत अधिकारी**
दिनांक: १६.०९.२०२६ **द करूर वैश्य बँक लि.**

ताबा सूचना
(स्थावर मालमत्तेसाठी)

ज्या अर्थी,

निम्नस्वाक्षरीकार **सम्मान कॅपिटल लिमिटेड चे (CIN:L65922DL2005PLC136029) (यापूर्वी इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड म्हणून ओळखले जात होते)** सिक्योरिटाइजेशन ॲण्ड रिकन्सट्रक्शन ऑफ फायनान्शियल असेटस् ॲण्ड एन्फोर्समेन्ट ऑफ सिक्योरीटी इंटरेस्ट ॲक्ट, 2002 अन्वये प्राधिकृत अधिकारी आणि सदर सूचना प्राप्त झाल्याच्या दिनांकापासून स्पष्ट 60 दिवसांच्या आत **29.03.2025** रोजी सूचनेत नमूद केलेली आणि अधिक रक्कम **रू. 21,49,446.89 (रूपये एकवीस लाख एकोणपन्नास हजार चारशे सेहेचाळीस आणि एकोणनव्वद पैसे फक्त)** साठी **कर्ज खाते क्र. HDHLKHP00487367** या रकमेची परत फेड करण्याची दिनांक **17.03.2025** पासून ते प्रत्यक्ष भरणा करेपर्यंतची मागणी,सूचना कर्जदार **पंकज ब्रिजनंदन प्रसाद सिंह उर्फ पंकज सिंह आणि आदिती पंकज सिंह उर्फ अदिती पंकजकुमार सिंह** यांना कलम 13(12) सह सिक्योरिटी इंटरेस्ट (एन्फोर्समेन्ट) रूल्स, 2002 चा नियम 3 अन्वये प्राप्त झालेल्या अधिकारात जारी केली.

सदर रकमेची परतफेड करण्यात कर्जदार अपयशी ठरल्यामुळे याद्वारे कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, सदर कायद्याचे कलम 13 ची उप कलम (4) सह सिक्योरिटी इंटरेस्ट (एन्फोर्समेन्ट) रूल्स, **2002** चा नियम **8** अन्वये प्राप्त झालेल्या अधिकारात खाली वर्णन केलेल्या मालमतेचा निम्न स्वाक्षरीकाराने **ताबा 12.09.2026** रोजी घेतलेला आहे.

विशेषत: कर्जदार आणि सर्वसामान्य जनतेला याद्वारे खबरदार करण्यात येते की, या मालमत्तेचे व्यवहार करू नयेत आणि कोणत्याही व्यवहारावर **सम्मान कॅपिटल लिमिटेड (यापूर्वी इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड म्हणून ओळखले जात होते)** ची कर्ज आकारणी **रू. 21,49,446.89(रूपये एकवीस लाख एकोणपन्नास हजार चारशे सेहेचाळीस आणि एकोणनव्वद पैसे फक्त)** पुढील व्याज **17.03.2025** पासून प्रत्यक्ष भरणा करेपर्यत लागेल.

कर्जदारांचे लक्ष्य कलम 13 चे उप-कलम (8) च्या मालमत्ता / मालमत्तेला मुक्त करण यासाठी उपलब्ध वेळेकडे आकर्षित केले जात आहे.

स्थावर मालमत्तेचे वर्णन

फ्लॅट क्र. सी-401, मोजमाप 88.28 स्क्वे. मीटर्स. म्हणजेच, 950 स्क्वे.फीट.(विक्रीयोग्य क्षेत्र), 65.60 स्क्वे. मीटर्स (कार्पेट क्षेत्रामध्ये वरंडाचा भाग, संलग्न बाल्कनी आणि टेरेस समाविष्ट आहे), चौथा मजला, सी-विंग, श्री कुर्णेश्वर दर्शन, एस. क्र. 12ए (1/4/2), (1/5/2), (1/5/1/2), प्लॉट क्र.1, जकातवाडी सातारा-415002, महाराष्ट्र. प्रमाणित हिस्सासह, 22.68 स्क्वे. मीटर्स, 950 स्क्वे.फीट. एकूण क्षेत्रफळ असलेल्या सामान्य क्षेत्र, आणि सुविधा, कुर्णेश्वर दर्शन म्हणून ओळखल्या जाणाऱ्या इमारतीच्या चौथ्या मजल्यावर. .

सीमाबद्ध:
पूर्वेकडे किंवा दिशेने : इमारतीची खुली जागा — पश्चिमेकडे किंवा दिशेने : फ्लॅट क्र. सी-402
उत्तरेकडे किंवा दिशेने : इमारतीची खुली जागा — दक्षिणकडे किंवा दिशेने : वाहिनी.

सही/-
तारीख : 12.09.2026 **अधिकृत अधिकारी**
स्थळ : सातारा **सम्मान कॅपिटल लिमिटेड**
(यापूर्वी इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड म्हणून ओळखले जात होते)

फॉर्म क्र. १४
(रेग्युलेशन ३३(२))
नोंदणीकृत ए.डी./स्पीड पोस्टद्वारे, चिकटवणीद्वारे, दस्ती.

कर्ज वसुली न्यायाधिकरण क्र. II मुंबई येथे

भारत सरकार, वित्त मंत्रालय

३रा मजला, एमटीएनएल भवन, स्ट्रँड रोड, कोलाबा मार्केट, कोलाबा, मुंबई-४००००५

मागणी सूचना

रिकव्हरी ऑफ डेब्टस् ड्यु टु बँक्स अँड फायनान्शिअल इन्स्टिट्युशन्स ॲक्ट, १९९३ ची कलम २५ व २८ आणि आयकर अधिनियम, १९६१ च्या दुसऱ्या परिशिष्टाच्या नियत २ अन्वये सूचना

परि.क्र.:-३,

आरपी क्र. १५६ सन २०२६ **पुढील तारीख: १०/०७/२०२६**
बँक ऑफ बडोदा **... प्रमाणपत्र धारक**

विरुद्ध

मे. नवयुग इस्पात उद्योग आणि इतर **.... प्रमाणपत्र देणीदार**

प्रति,

सीडी क्र. १ मे. नवयुग इस्पात उद्योग
एक पार्टनरशिप फर्म, ११९१, १, जैतिरथ मॅन्शन, ६-ए, बॅरॅक रोड, बिहाइंड मेट्रो ॲडलॅब्स, मुंबई-४०० ०२०

सीडी क्र.२ श्री. सुरेंद्र रतिलाल पारिख
प्रतिवादी क्र. १ चे भागीदार
केम्ब्रिज कोर्ट, ४था मजला, पेडर रोड, मुंबई.

सीडी क्र.३ श्रीमती. उर्वशी सुरेंद्र पारिख
प्रतिवादी क्र. १ च्या भागीदार
केम्ब्रिज कोर्ट, ४था मजला, पेडर रोड, मुंबई.

याद्वारे सूचित करण्यात येते की, माननीय पीठासीन अधिकारी, कर्ज वसुली न्यायाधिकरण-II, मुंबई यांनी **ओ.ए. क्र. १२५ सन २०१७** मध्ये तयार केलेल्या वसुली प्रमाणपत्रानुसार **रु.२,८१,८८,२३२.०० (रुपये दोन कोटी एक्याऐंशी लाख अठ्ठ्याऐंशी हजार दोनशे बत्तीस मात्र)** ही रक्कम तुमच्याकडून देय झाली आहे. अर्जदारास **रु.२,८१,८८,२३२.०० (रुपये दोन कोटी एक्याऐंशी लाख अठ्ठ्याऐंशी हजार दोनशे बत्तीस मात्र)** ही रक्कम मूळ अर्ज सादर केल्याच्या तारखेपासून म्हणजेच **१३.०६.२०१६** पासून संपूर्ण रक्कम अदा/वसूल होईपर्यंत पुढील वार्षिक **१२ %** व्याजासह प्रमाणपत्र कर्जदार क्र. १ ते ३ यांच्याकडून संयुक्तपणे आणि स्वतंत्रपणे वसूल करण्याचा हक्क आहे.

तुम्हाला याद्वारे ह्या सूचनेच्या प्राप्तीच्या १५ दिवसांत वरील रकम प्रदान करण्याचे निर्देश देण्यात येते आहेत, कसूर केल्यास, रिकव्हरी ऑफ डेब्टस ड्यु टु बँक्स अँड फायनान्शिअल इन्स्टिट्युशन्स ॲक्ट, १९९३ व त्या अंतर्गत बनवलेले नियम यांच्या अनुषंगाने वसुली केली जाईल.

वरील रकमे व्यतिरिक्त तुम्हाला खालील रकमा सुद्धा भराव्या लागतील:

(ए) प्रमाणपत्र/निष्पादन प्रक्रियेच्या ह्या सूचनेनंतर तात्काळ सुरू होणाऱ्या कालावधी साठी देय असे व्याज

(बी) ही सूचना आणि वॉरंटस् च्या बजावणीच्या व थकबाकी रकमेच्या वसुलीकरिता केलेल्या अन्य सर्व उपाययोजनांच्या संबंधात आलेले सर्व खर्च, आकार आणि परिव्यय.

आपल्याला याद्वारे आदेश देण्यात येतो की, पुढील कार्यवाहीसाठी दिनांक **१०/०७/२०२६** रोजी दुपारी **२.३०** वाजता अधोहस्ताक्षरींसमोर हजर राहावे.

माझ्या हस्ते आणि न्यायाधिकरणाच्या शिक्क्याने ह्या **१६ जून, २०२६** रोजी दिले.

शिक्का

(चेतन जे. भिमगडे)
वसुली अधिकारी,
डीआरटी-III, मुंबई

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Off: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-Voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05:00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e. BSE Limited at www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI))
Director
DIN: 11013729

Date: September 16, 2026
Place: New Delhi

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45869, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]
Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.
In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.
RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director
DIN: - 00410591

Place: Chittorgarh

इण्डियन ओवरसीज़ बैंक Indian Overseas Bank

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed **transfer of NPA loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD** in **Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is"** and **"without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id saletoarc@iob.bank.in on or before **21.09.2026**
For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**
IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026 **General Manager**

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ('remote e-voting'), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolution(s) set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
(**Membership No**.: A66752)

Date: September 16, 2026
Place: Dhaneti

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27

KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27

KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27

LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27

JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27

Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No. : 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397; **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)
(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.
(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.
(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently
(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.
(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
DIN: 01895499

Place: Udaipur
Date: 17-09-2026

IFCI LIMITED
आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
(Priyanka Sharma)
Company Secretary & Compliance Officer

Date: September 17, 2026
Place: New Delhi

NOTICE — kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.

If the record date is not a business day, the immediately following business day will be the record date.

Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund
Sd/-
Authorised Signatory

Mumbai
September 16, 2026

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)
CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at the **above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Sd/- Mohan D Kulkarni
Company Secretary

Bengaluru
Date: 16.09.2026

GODREJ CONSUMER PRODUCTS

Godrej Consumer Products Limited
CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312	69189777 – 69190176	400
		591797	741501715 – 741502114	400
		614053	1082317009 - 1082317408	400
MARUTI SAKHARAM POTE	0316531	529618	65550065 - 65551264	1200
		585457	740237600 – 740238799	1200
		608929	1081290462 - 1081291661	1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)

Date: September 16, 2026
Place: Mumbai

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federal.bank.in,
Website: www.federal.bank.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 17.09.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SECUREVALUE INDIA LIMITED CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) : 1206 Number of Workmen of CD: 0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	October 3, 2026
11.	Date of issue of provisional list of prospective resolution applicants	October 9, 2026
12.	Last date for submission of objections to provisional list	October 14, 2026
13.	Date of issue of final list of prospective resolution applicants	October 17, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	October 22, 2026
15.	Last date for submission of resolution plans	November 21, 2026
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai

sd/- Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

BLUE STAR LIMITED

(CIN: L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, regulations, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026**. The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Company Secretary & Compliance Officer
Membership No.: A10700

Date: September 17, 2026
Place: Mumbai

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Off: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05:00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e. www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI))
Director
DIN: 11013729

Date: September 16, 2026
Place: New Delhi

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45869, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]

Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.

In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.

RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director
DIN: - 00410591

Place: Chittorgarh

Indian Overseas Bank

इण्डियन ओवरसीज़ बैंक

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed **transfer of NPA loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD** in **Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is"** and **"without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE PVT LIMITED	
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	ARMB CHANDIGARH
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id **saletoarc@iob.bank.in** on or before **21.09.2026**

For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**

IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026 **General Manager**

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ('remote e-voting'), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolution(s) set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
(**Membership No.:** A66752)

Date: September 16, 2026
Place: Dhaneti

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27

KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27

KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27

LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27

JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27

Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No. : 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397; **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)
(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.
(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.
(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently
(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.
(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
DIN: 01895499

Place: Udaipur
Date: 17-09-2026

IFCI LIMITED

आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
(Priyanka Sharma)
Company Secretary & Compliance Officer

Date: September 17, 2026
Place: New Delhi

NOTICE

kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.

If the record date is not a business day, the immediately following business day will be the record date.

Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund

Mumbai **Sd/-**
September 16, 2026 **Authorised Signatory**

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)
CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at the **above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Sd/- Mohan D Kulkarni
Company Secretary

Bengaluru
Date: 16.09.2026

GODREJ CONSUMER PRODUCTS

Godrej Consumer Products Limited
CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312	69189777 – 69190176	400
		591797	741501715 – 741502114	400
		614053	1082317009 - 1082317408	400
MARUTI SAKHARAM POTE	0316531	529618	65550065 - 65551264	1200
		585457	740237600 – 740238799	1200
		608929	1081290462 - 1081291661	1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)

Date: September 16, 2026
Place: Mumbai

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federal.bank.in,
Website: www.federal.bank.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 17.09.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) **: 1206** Number of Workmen of CD: **0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai

sd/- Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

BLUE STAR LIMITED

(CIN: L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, regulations, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026**. The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Company Secretary & Compliance Officer
Membership No.: A10700

Date: September 17, 2026
Place: Mumbai

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Off: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05:00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e. BSE Limited at www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI))
Director
DIN: 11013729

Date: September 16, 2026
Place: New Delhi

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45868, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]

Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.

In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.

RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director
DIN: - 00410591

Place: Chittorgarh

इण्डियन ओवरसीज़ बैंक / Indian Overseas Bank

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed **transfer of NPA loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD in Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is" and "without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id **saletoarc@iob.bank.in** on or before **21.09.2026**

For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**

IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026 **General Manager**

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ('remote e-voting'), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolution(s) set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
(**Membership No.**: A66752)

Date: September 16, 2026
Place: Dhaneti

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27

KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27

KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27

LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27

JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27

Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No.: 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397; **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)
(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.
(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.
(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently
(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.
(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
DIN: 01895499

Place: Udaipur
Date: 17-09-2026

IFCI LIMITED

आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
(Priyanka Sharma)
Company Secretary & Compliance Officer

Date: September 17, 2026
Place: New Delhi

NOTICE — kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.

If the record date is not a business day, the immediately following business day will be the record date.

Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund
Sd/-
Authorised Signatory

Mumbai
September 16, 2026

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)
CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at the **above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Sd/- Mohan D Kulkarni
Company Secretary

Bengaluru
Date: 16.09.2026

Godrej Consumer Products Limited

CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312	69189777 – 69190176	400
		591797	741501715 – 741502114	400
		614053	1082317009 - 1082317408	400
MARUTI SAKHARAM POTE	0316531	529618	65550065 - 65551264	1200
		585457	740237600 – 740238799	1200
		608929	1081290462 - 1081291661	1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)

Date: September 16, 2026
Place: Mumbai

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federal.bank.in,
Website: www.federal.bank.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 17.09.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) : **1206** Number of Workmen of CD: **0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai

sd/- Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

BLUE STAR LIMITED

(**CIN:** L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, regulations, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026**. The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Company Secretary & Compliance Officer
Membership No.: A10700

Date: September 17, 2026
Place: Mumbai

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Off: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05:00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI))
Director
Date: September 16, 2026 DIN: 11013729
Place: New Delhi

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45869, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]

Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.
In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.
RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director
Place: Chittorgarh DIN: - 00410591

इण्डियन ओवरसीज़ बैंक Indian Overseas Bank

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed **transfer of NPA loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD** in **Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is" and "without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id **saletoarc@iob.bank.in** on or before **21.09.2026**
For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**
IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026 **General Manager**

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ('remote e-voting'), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolution(s) set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
Date: September 16, 2026
Place: Dhaneti (**Membership No.**: A66752)

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27

KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27

KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27

LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27

JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27

Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No. : 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397; **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)
(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.
(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.
(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently
(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.
(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
Place: Udaipur
Date: 17-09-2026 DIN: 01895499

IFCI LIMITED

आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
(Priyanka Sharma)
Date: September 17, 2026
Place: New Delhi Company Secretary & Compliance Officer

NOTICE — kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.
If the record date is not a business day, the immediately following business day will be the record date.
Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund
Mumbai **Sd/-**
September 16, 2026 **Authorised Signatory**

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)
CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at the **above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Bengaluru **Sd/- Mohan D Kulkarni**
Date: 16.09.2026 **Company Secretary**

GODREJ CONSUMER PRODUCTS

Godrej Consumer Products Limited

CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312 591797 614053	69189777 – 69190176 741501715 – 741502114 1082317009 - 1082317408	400 400 400
MARUTI SAKHARAM POTE	0316531	529618 585457 608929	65550065 - 65551264 740237600 – 740238799 1081290462 - 1081291661	1200 1200 1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Date: September 16, 2026 **Company Secretary & Compliance Officer**
Place: Mumbai **(FCS 9817)**

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federal.bank.in,
Website: www.federal.bank.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Place: Aluva Samir P Rajdev
Date : 17.09.2026 Company Secretary

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) **: 1206** Number of Workmen of CD: **0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai
sd/- Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

BLUE STAR LIMITED

(CIN: L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, regulations, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026**. The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Date: September 17, 2026 **Company Secretary & Compliance Officer**
Place: Mumbai **Membership No.: A10700**

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Off: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-Voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05:00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e. BSE Limited at www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI))
Director
DIN: 11013729

Date: September 16, 2026
Place: New Delhi

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45869, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]
Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.
In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.
RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director
DIN: - 00410591

Place: Chittorgarh

इण्डियन ओवरसीज़ बैंक Indian Overseas Bank

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed **transfer of NPA loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD** in **Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is" and "without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id **saletoarc@iob.bank.in** on or before **21.09.2026**
For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**
IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026 **General Manager**

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ('remote e-voting'), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolution(s) set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
(**Membership No.**: A66752)

Date: September 16, 2026
Place: Dhaneti

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27

KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27

KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27

LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27

JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27

Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No. : 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397; **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)
(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.
(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.
(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently
(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.
(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
DIN: 01895499

Place: Udaipur
Date: 17-09-2026

IFCI LIMITED

आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
(Priyanka Sharma)
Company Secretary & Compliance Officer

Date: September 17, 2026
Place: New Delhi

NOTICE

kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.

If the record date is not a business day, the immediately following business day will be the record date.

Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund
Sd/-
Authorised Signatory

Mumbai
September 16, 2026

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)
CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at the **above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Sd/- Mohan D Kulkarni
Company Secretary

Bengaluru
Date: 16.09.2026

GODREJ CONSUMER PRODUCTS

Godrej Consumer Products Limited

CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312	69189777 – 69190176	400
		591797	741501715 – 741502114	400
		614053	1082317009 - 1082317408	400
MARUTI SAKHARAM POTE	0316531	529618	65550065 - 65551264	1200
		585457	740237600 – 740238799	1200
		608929	1081290462 - 1081291661	1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)

Date: September 16, 2026
Place: Mumbai

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federal.bank.in,
Website: www.federal.bank.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 17.09.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) : **1206** Number of Workmen of CD: **0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai

sd/- Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

BLUE STAR LIMITED

(**CIN:** L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, regulations, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026**. The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Company Secretary & Compliance Officer
Membership No.: A10700

Date: September 17, 2026
Place: Mumbai

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Off: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-Voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05:00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e. BSE Limited at www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI))
Director
Date: September 16, 2026
Place: New Delhi
DIN: 11013729

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45869, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]
Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.
In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.
RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director
Place: Chittorgarh
DIN: - 00410591

इण्डियन ओवरसीज़ बैंक Indian Overseas Bank

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed **transfer of NPA loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD** in **Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is" and "without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id **saletoarc@iob.bank.in** on or before **21.09.2026**
For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**
IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.
Place: Chennai
Date: 16/09/2026 **General Manager**

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ('remote e-voting'), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolution(s) set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
Date: September 16, 2026
Place: Dhaneti
(**Membership No.**: A66752)

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27
KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27
KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27
LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27
JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27
Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No.: 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397; **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)
(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.
(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.
(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently
(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.
(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
Place: Udaipur
Date: 17-09-2026
DIN: 01895499

IFCI LIMITED

आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
(Priyanka Sharma)
Company Secretary & Compliance Officer
Date: September 17, 2026
Place: New Delhi

NOTICE

kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.
If the record date is not a business day, the immediately following business day will be the record date.
Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund
Mumbai
September 16, 2026
Sd/-
Authorised Signatory

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)
CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at the **above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Sd/- Mohan D Kulkarni
Company Secretary
Bengaluru
Date: 16.09.2026

GODREJ CONSUMER PRODUCTS

Godrej Consumer Products Limited
CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312	69189777 – 69190176	400
		591797	741501715 – 741502114	400
		614053	1082317009 - 1082317408	400
MARUTI SAKHARAM POTE	0316531	529618	65550065 - 65551264	1200
		585457	740237600 – 740238799	1200
		608929	1081290462 - 1081291661	1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)
Date: September 16, 2026
Place: Mumbai

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federal.bank.in,
Website: www.federal.bank.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Samir P Rajdev
Company Secretary
Place: Aluva
Date : 17.09.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) **: 1206** Number of Workmen of CD: **0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai
sd/- Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

BLUE STAR LIMITED

(CIN: L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, regulations, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026**. The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Company Secretary & Compliance Officer
Membership No.: A10700
Date: September 17, 2026
Place: Mumbai

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Off: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05:00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e. BSE Limited at www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI))
Director
DIN: 11013729

Date: September 16, 2026
Place: New Delhi

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45869, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]

Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.

In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.

RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director
Place: Chittorgarh DIN: - 00410591

इण्डियन ओवरसीज़ बैंक
Indian Overseas Bank

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed **transfer of NPA loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD** in **Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is" and "without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE PVT LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id **saletoarc@iob.bank.in** on or before **21.09.2026**

For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**

IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026 **General Manager**

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ('remote e-voting'), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolution(s) set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
(**Membership No.**: A66752)

Date: September 16, 2026
Place: Dhaneti

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27

KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27

KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27

LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27

JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27

Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No. : 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397, **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)

(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.

(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.

(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently

(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.

(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
DIN: 01895499

Place: Udaipur
Date: 17-09-2026

IFCI LIMITED

आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
(Priyanka Sharma)
Company Secretary & Compliance Officer

Date: September 17, 2026
Place: New Delhi

NOTICE

kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.

If the record date is not a business day, the immediately following business day will be the record date.

Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund

Mumbai
September 16, 2026
Sd/-
Authorised Signatory

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)
CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at the **above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Sd/- Mohan D Kulkarni
Company Secretary

Bengaluru
Date: 16.09.2026

GODREJ CONSUMER PRODUCTS

Godrej Consumer Products Limited
CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312	69189777 – 69190176	400
		591797	741501715 – 741502114	400
		614053	1082317009 - 1082317408	400
MARUTI SAKHARAM POTE	0316531	529618	65550065 - 65551264	1200
		585457	740237600 – 740238799	1200
		608929	1081290462 - 1081291661	1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)

Date: September 16, 2026
Place: Mumbai

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federal.bank.in,
Website: www.federal.bank.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 17.09.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) **: 1206** Number of Workmen of CD: **0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai

sd/- Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

BLUE STAR LIMITED

(**CIN:** L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, regulations, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026**. The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Company Secretary & Compliance Officer
Membership No.: A10700

Date: September 17, 2026
Place: Mumbai

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Off: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05:00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e. BSE Limited at www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI)
Director
DIN: 11013729

Date: September 16, 2026
Place: New Delhi

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45869, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]

Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.

In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.

RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director
DIN: - 00410591

Place: Chittorgarh

इण्डियन ओवरसीज़ बैंक / Indian Overseas Bank

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed **transfer of NPA loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD** in **Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is"** and **"without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id saletoarc@iob.bank.in on or before **21.09.2026**

For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**

IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026 **General Manager**

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ('remote e-voting'), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolution(s) set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
(**Membership No**.: A66752)

Date: September 16, 2026
Place: Dhaneti

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27

KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27

KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27

LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27

JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27

Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No. : 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397; **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)

(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.

(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.

(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently

(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.

(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
DIN: 01895499

Place: Udaipur
Date: 17-09-2026

IFCI LIMITED
आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
(Priyanka Sharma)
Company Secretary & Compliance Officer

Date: September 17, 2026
Place: New Delhi

NOTICE
kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.

If the record date is not a business day, the immediately following business day will be the record date.

Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund
Sd/-
Authorised Signatory

Mumbai
September 16, 2026

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THE MYSORE PAPER MILLS LTD.
(A Govt. of Karnataka Company)

CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at **the above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Sd/- Mohan D Kulkarni
Company Secretary

Bengaluru
Date: 16.09.2026

GODREJ CONSUMER PRODUCTS
Godrej Consumer Products Limited

CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312	69189777 – 69190176	400
		591797	741501715 – 741502114	400
		614053	1082317009 - 1082317408	400
MARUTI SAKHARAM POTE	0316531	529618	65550065 - 65551264	1200
		585457	740237600 – 740238799	1200
		608929	1081290462 - 1081291661	1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)

Date: September 16, 2026
Place: Mumbai

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federalbank.co.in,
Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 17.09.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) **: 1206** Number of Workmen of CD**: 0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai

sd/- Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

BLUE STAR LIMITED

(**CIN:** L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, regulations, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026**. The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Company Secretary & Compliance Officer
Membership No.: A10700

Date: September 17, 2026
Place: Mumbai

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Off: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05:00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e. BSE Limited at www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI))
Director
Date: September 16, 2026 DIN: 11013729
Place: New Delhi

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45869, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]

Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.

In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.

RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director
Place: Chittorgarh **DIN: - 00410591**

इण्डियन ओवरसीज़ बैंक Indian Overseas Bank

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed transfer of **NPA Loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD** in **Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is"** and **"without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id **saletoarc@iob.bank.in** on or before **21.09.2026**

For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**

IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026 **General Manager**

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ("remote e-voting"), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolution(s) set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
Date: September 16, 2026 (**Membership No**.: A66752)
Place: Dhaneti

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27

KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27

KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27

LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27

JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27

Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No.: 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397; **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)
(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.
(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.
(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently
(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.
(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
Place: Udaipur
Date: 17-09-2026 DIN: 01895499

THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)
CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at the **above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Bengaluru **Sd/- Mohan D Kulkarni**
Date: 16.09.2026 **Company Secretary**

GODREJ CONSUMER PRODUCTS

Godrej Consumer Products Limited

CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312	69189777 – 69190176	400
		591797	741501715 – 741502114	400
		614053	1082317009 - 1082317408	400
MARUTI SAKHARAM POTE	0316531	529618	65550065 - 65551264	1200
		585457	740237600 – 740238799	1200
		608929	1081290462 - 1081291661	1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Date: September 16, 2026 **Company Secretary & Compliance Officer**
Place: Mumbai **(FCS 9817)**

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federal.bank.in,
Website: www.federal.bank.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Place: Aluva Samir P Rajdev
Date : 17.09.2026 Company Secretary

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) **: 1206** Number of Workmen of CD: **0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026 sd/- Brijendra Kumar Mishra
Place: Mumbai Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

IFCI LIMITED

आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
Date: September 17, 2026 **(Priyanka Sharma)**
Place: New Delhi Company Secretary & Compliance Officer

NOTICE — kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.

If the record date is not a business day, the immediately following business day will be the record date.

Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund
Mumbai **Sd/-**
September 16, 2026 **Authorised Signatory**

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

BLUE STAR LIMITED

(CIN: L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, regulations, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026**. The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Date: September 17, 2026 **Company Secretary & Compliance Officer**
Place: Mumbai **Membership No.: A10700**

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Off: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-Voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05:00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e. BSE Limited at www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI))
Director
DIN: 11013729

Date: September 16, 2026
Place: New Delhi

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45869, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]

Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.

In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.

RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director
Place: Chittorgarh
DIN: - 00410591

इण्डियन ओवरसीज़ बैंक Indian Overseas Bank

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed **transfer of NPA loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD** in **Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is" and "without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id **saletoarc@iob.bank.in** on or before **21.09.2026**

For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**

IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026 **General Manager**

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their voles on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ('remote e-voting'), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolution(s) set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
(**Membership No.**: A66752)

Date: September 16, 2026
Place: Dhaneti

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27

KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27

KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27

LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27

JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27

Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No. : 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397; **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)

(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.

(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.

(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently

(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.

(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
DIN: 01895499

Place: Udaipur
Date: 17-09-2026

IFCI LIMITED

आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
(Priyanka Sharma)
Company Secretary & Compliance Officer

Date: September 17, 2026
Place: New Delhi

NOTICE

kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.

If the record date is not a business day, the immediately following business day will be the record date.

Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund

Mumbai
September 16, 2026
Sd/-
Authorised Signatory

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)
CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at the **above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Sd/- Mohan D Kulkarni
Company Secretary

Bengaluru
Date: 16.09.2026

Godrej Consumer Products Limited

GODREJ CONSUMER PRODUCTS

CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312	69189777 – 69190176	400
		591797	741501715 – 741502114	400
		614053	1082317009 - 1082317408	400
MARUTI SAKHARAM POTE	0316531	529618	65550065 - 65551264	1200
		585457	740237600 – 740238799	1200
		608929	1081290462 - 1081291661	1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)

Date: September 16, 2026
Place: Mumbai

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federalbank.co.in,
Website: www.federal.bank.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 17.09.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) **: 1206** Number of Workmen of CD**: 0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai

sd/- Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

BLUE STAR LIMITED

BLUE STAR

(CIN: L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026.** The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai-400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Company Secretary & Compliance Officer
Membership No.: A10700

Date: September 17, 2026
Place: Mumbai

प्रपत्र क्र. ३ [नियम-१३(१)(ए) पहा]

कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी १)

२रा मजला, कुलाबा, टेलिफोन भवन, कुलाबा मार्केट, मुंबई - ४०० ००५.

खटला क्र.: ओए/७७/२०२६

कर्ज वसूली न्यायाधिकरण (कार्यवाही) रुल्स, १९९३ च्या नियम ५ च्या उप-नियम (२ए) सहवाचता ॲक्टच्या कलम १९ च्या उप-कलम (४) अंतर्गत समन्स.

बँक ऑफ इंडिया नि. क्र.: १३

विरुद्ध

ग्रिक क्लोदिंग प्रायव्हेट लिमिटेड

प्रति,

(१) **ग्रिक क्लोदिंग प्रायव्हेट लिमिटेड,** गाळा क्र. ३०, बिल्डिंग क्र. १५, संहिता प्रिमायसेस समोर, अंधेरी कुर्ला रोड, साकीनाका, अंधेरी (पूर्व), मुंबई, महाराष्ट्र-४०० ०७२.

(२) **प्रवीण पी. सुरोलिया,** फ्लॅट क्र. १, राधिका बिल्डिंग, गोएंका हॉलजवळ, जे. बी. नगर, अंधेरी (पूर्व), मुंबई-४०० ०५९, मुंबई, महाराष्ट्र-४०० ०५९; **तसेच येथे :** बी १०५ सरस्वती अपार्टमेंट्स, गुरुद्वारा रोड, जे. बी. नगर, अंधेरी (पूर्व), मुंबई, महाराष्ट्र-४०० ०५९.

(३) **दीप्ती पी. सुरोलिया,** फ्लॅट क्र. १, राधिका बिल्डिंग, गोएंका हॉलजवळ, जे. बी. नगर, अंधेरी (पूर्व), मुंबई, महाराष्ट्र-४०० ०५९; **तसेच येथे :** बी १०५ सरस्वती अपार्टमेंट्स, गुरुद्वारा रोड, जे. बी. नगर, अंधेरी (पूर्व), मुंबई, मुंबई, महाराष्ट्र-४०० ०५९;

(४) **सौ. कृष्णा दास,** फ्लॅट क्र. ३डी, ३रा मजला, एस्टर टॉली व्ह्यू अपार्टमेंट, १८४, एनएससी बोस रोड, नेताजी नगर गाचतला क्रॉसिंग, कोलकाता, पश्चिम बंगाल-७०० ०४०.

समन्स

ज्याअर्थी, वरील नमूद **ओए/७७/२०२६** नामदार प्रबंधक/पीठासिन अधिकाऱ्यांसमोर **२५.०८.२०२६** रोजी सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावंत होऊन **रु. १,०५,६५,२८८.३७/-** च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या ॲक्टच्या कलम १९(४) अंतर्गत सदर अर्जावर (ओए) समन्स/सूचना जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतींसह अर्ज).

ॲक्टच्या कलम १९ च्या पोट-कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत:-

(i) विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या **तीस दिवसांत** कारणे दाखविण्यासाठी;

(ii) मूळ अर्जाच्या अनु. क्र. ३ए अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;

(iii) मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.

(iv) तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.

(v) व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.

तुम्हाला **२२.१०.२०२६ रोजी स. ११:३० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे व **रजिस्ट्रार**समोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.

माझ्या हस्ते आणि ह्या न्यायाधिकरणाच्या शिक्क्याने ह्या दिनांक: ०८.०९.२०२६ रोजी दिले.

शिक्का

सही/-
रजिस्ट्रार
मुंबई, डी.आर.टी. -I, मुंबई.

पोस्ट/दस्ती/चिकटविण्याद्वारे

कर्ज वसुली न्यायाधिकरण क्र. II, मुंबई येथे

वित्त मंत्रालय, भारत सरकार

एमटीएनएल भवन, ३रा मजला, कुलाबा मार्केट, कुलाबा, मुंबई.

विक्रीची उद्‌घोषणा मांडण्याकरिता सूचना

दि रिकव्हरी ऑफ डेब्ट्स ॲण्ड बॅंक्रप्टसी ॲक्ट १९९३ सहवाचता दि सेकंड शेड्युल टू दि इन्कम टॅक्स ॲक्ट १९६१ च्या नियम ५३ अन्वये विक्री उद्‌घोषणा मांडण्याकरिता सूचना

टी.आर.पी. क्र.- ६९ सन २०२३ नि. क्र.: ३०

पुढील तारीख: १६.१०.२०२६

आयडीबीआय बँक लिमिटेड ...प्रमाणपत्र धारक

विरूध्द

श्री. सुदेश मनोहर मोरे आणि इतर. ...प्रमाणपत्र कर्जदार

प्रति,

सीडी १. श्री. सुदेश मनोहर मोरे
राहणार येथे बी/६०१, ६वा मजला, चंदन व्हॅली, शिवर गार्डन समोर, मेन मिरा भाईंदर रोड, मिरा रोड (पूर्व), ठाणे-४०११०७.

सीडी २. सौ. सिद्धिदा सुदेश मोरे
राहणार येथे बी/६०१, ६वा मजला, चंदन व्हॅली, शिवर गार्डन समोर, मेन मिरा भाईंदर रोड, मिरा रोड (पूर्व), ठाणे-४०११०७.

सीडी ३. श्री. अविनाश वर्मा
पत्ता येथे आहे स्कायपॅक सर्व्हिस, स्पेशालिस्ट लिमिटेड, २०३, जॉली भवन क्र. २, न्यू मरीन लाइन्स, मुंबई-४०००२०.

सीडी ४. श्री. राजेश शिर्के
पत्ता येथे आहे स्कायपॅक सर्व्हिस, स्पेशालिस्ट लिमिटेड, २०३, जॉली भवन क्र. २, न्यू मरीन लाइन्स, मुंबई-४०००२०.

सीडी ५. श्री. हितेंद्र जीवनभाई पटेल
राहणार येथे बी/६०१, ६वा मजला, चंदन व्हॅली, शिवर गार्डन समोर, मेन मिरा भाईंदर रोड, मिरा रोड (पूर्व), ठाणे-४०११०७.

ज्याअर्थी सन्माननीय पीठासिन अधिकारी, **मुंबई कर्ज वसूली न्यायाधिकरण क्र. ३, मुंबई** याद्वारे काढलेल्या मंजूर **ओ.ए. क्र. २१५ सन २००९** मधील वरील नमूद केलेले आयबीआयडी हस्तांतरण वसुली प्रमाणपत्र **क्र. ६९ सन २०२३** निर्गमित केले होते. निम्नस्वाक्षरीकारांनी खालील नमूद स्थावर मिळकतीच्या विक्रीचे आदेश दिले.

तुम्हाला याद्वारे कळविण्यात येते की विक्रीची उद्‌घोषणा काढणे आणि तिच्या अटी मांडण्याकरिता **१६.१०.२०२६ रोजी दु. १२.०५ वा.** ही तारीख सूचीबध्द करण्यात आली आहे. तुम्हाला सदर मिळकती किंवा त्यांच्या कोणत्याही भागाशी संबंधित कोणताही बोजा, प्रभार, दावे किंवा दायित्वे निम्नस्वाक्षरीकारांना कळविण्यासाठी याद्वारे बोलाविण्यात येत आहे.

स्थावर मिळकतीचा तपशील

फ्लॅट क्र. बी/६०१, ६वा मजला, चंदन व्हॅली, शिवर गार्डन समोर, मेन मिरा भाईंदर रोड, मिरा रोड पूर्व, ठाणे - ४०११०७.

सदर **१५ सप्टेंबर २०२६** रोजी माझ्या हस्ते आणि न्यायाधिकरणाच्या शिक्क्यासह देण्यात आले.

(भविष्य कुमार आझाद)
वसुली अधिकारी
डीआरटी-२ मुंबई,

शिक्का

प्रति,:
संबंधित सोसायटी
१. वीज विभाग
२. एमआयडीसी/तलाठी/सिडको/बीएमसी-स्थानिक अधिकारी
३. आयकर विभाग, जीएसटी इ.

राष्ट्रीय कंपनी विधी न्यायाधिकरणासमोर
मुंबई खंडपीठ
कंपनी योजना अर्ज क्र. ९२ सन २०२६
मधील
कंपनी योजना याचिका क्र. १२८ सन २०२६
कंपनी अधिनियम, २०१३ (१८ सन २०२३) च्या प्रकरणात;
आणि

कंपनी अधिनियम, २०१३ च्या कलम २३० ते २३२ आणि इतर लागू तरतुदी आणि वेळोवेळी प्रचलित त्याअंतर्गत स्थापित नियमांच्या प्रकरणात;

आणि

ग्लोबटीएफ सोल्युशन्स लिमिटेड ('हस्तांतरक कंपनी १' किंवा 'पहिली अर्जदार कंपनी') आणि एस्टोरिफ सोल्युशन्स लिमिटेड ('हस्तांतरक कंपनी २' किंवा दुसरी अर्जदार कंपनी') सह वीटफिन सोल्युशन्स लिमिटेड ('हस्तांतरिती कंपनी' किंवा 'तिसरी अर्जदार कंपनी') आणि त्यांच्या संबंधित भागधारकांची व्यवस्था आणि एकत्रिकरणाच्या (अंतर्लयनाद्वारे एकत्रिकरणाच्या प्रकरणात) योजनेच्या प्रकरणात.

ग्लोबटीएफ सोल्युशन्स लिमिटेड,
सीआयएन यू६२०११एमएच२०२३पीएलसी४१५११५
धारक एक असूचीबद्ध सार्वजनिक कंपनी, कंपनी अधिनियम, २०१३ अंतर्गत स्थापित कंपनी, जिचे नोंदणीकृत कार्यालय ग्लोबल वन, २ रा मजला, कार्यालय १, सीटीएस क्र. २५२, २५२/१, एसबीआय समोर, एलबीएस मार्ग, कुर्ला (प.), मुंबई ४०००७०, महाराष्ट्र, भारत येथे.
...पहिली अर्जदार कंपनी/ हस्तांतरक कंपनी १

एस्टोरिफ सोल्युशन्स लिमिटेड,
सीआयएन यू७२९००एमएच२०२०पीएलसी३४७७५४
धारक एक असूचीबद्ध सार्वजनिक कंपनी, कंपनी अधिनियम, २०१३ अंतर्गत स्थापित कंपनी, जिचे नोंदणीकृत कार्यालय ग्लोबल वन, २ रा मजला, कार्यालय १, सीटीएस क्र. २५२, २५२/१, एसबीआय समोर, एलबीएस मार्ग, कुर्ला (प.), मुंबई ४०००७०, महाराष्ट्र, भारत येथे.
...दुसरी अर्जदार कंपनी/ हस्तांतरक कंपनी २

वीटफिन सोल्युशन्स लिमिटेड,
सीआयएन एल७२९००एमएच२०२०पीएलसी३४७८९३
धारक एक असूचीबद्ध सार्वजनिक कंपनी, कंपनी अधिनियम, २०१३ अंतर्गत स्थापित कंपनी, जिचे नोंदणीकृत कार्यालय ग्लोबल वन, २ रा मजला, कार्यालय १, सीटीएस क्र. २५२, २५२/१, एसबीआय समोर, एलबीएस मार्ग, कुर्ला (प.), मुंबई ४०००७०, महाराष्ट्र, भारत येथे.
...तिसरी अर्जदार कंपनी/ हस्तांतरिती कंपनी

याचिकेची सूचना

ग्लोबटीएफ सोल्युशन्स लिमिटेड ('हस्तांतरक कंपनी १' किंवा 'पहिली अर्जदार कंपनी') आणि एस्टोरिफ सोल्युशन्स लिमिटेड ('हस्तांतरक कंपनी २' किंवा दुसरी अर्जदार कंपनी') सह वीटफिन सोल्युशन्स लिमिटेड ('हस्तांतरिती कंपनी' किंवा 'तिसरी अर्जदार कंपनी') द्वारे सादर केलेली कंपनी अधिनियम, २०१३ च्या कलम २३० ते २३२ अंतर्गत संयुक्त याचिका जी ३१ ऑगस्ट, २०२६ रोजी सन्माननीय राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई द्वारे दाखल करण्यात आली होती. सदर याचिका ५ नोव्हेंबर, २०२६ रोजी कंपनी प्रकरणे घेणाऱ्या सन्माननीय न्यायाधिकरणासमोर सुनावणीकरिता निश्चित करण्यात आली आहे. कोणीही व्यक्ती सदर याचिकेच्या बाजुने किंवा विरोध करण्यासाठी इच्छुक असल्यास याचिकेच्या सुनावणीकरिता निश्चित केलेल्या तारखेपूर्वी किमान दोन दिवस अगोदर त्यांच्या किंवा त्यांच्या वकिलांद्वारे सही केलेली त्यांच्या हेतूची सूचना याचिकाकर्त्यांच्या वकिलांकडे पाठविणे आवश्यक आहे, विरोधाची पाश्वभूमी किंवा शपथपत्राची प्रत अशा सूचनेसह पाठविणे सादर करणे आवश्यक आहे. याचिकेची प्रत कोणाही व्यक्तीला आवश्यकता असल्यास त्यासाठी विहित प्रभार प्रदान केल्यावर याचिकाकर्त्यांच्या वकिलांद्वारे पुरविण्यात येईल.

सदर दिनांक १६ सप्टेंबर, २०२६.

अहमद चुनावाला ॲंड कं.
याचिकाकर्त्यांकरिता वकील.
कार्यालय क्र. ४०७/४०८, ४ था मजला, कॉमर्स हाऊस, नागिनदास मास्टर रोड, मुंबई-४०० ००१, ओ.एस. नोंदणी क्र. २४०२०, एमएएच६१७६/२०१६
दूरध्वनी:- +९१-९८९२५४०३३१, **ईमेल:-** chunawala.ahmed@gmail.com

---

जाहिर सूचना

सूचना देण्यात येते की, **श्री. मुहम्मद अझहर सय्यद जहीरुद्दीन अहमद सय्यद,** राहणार द्वारा जहीरुद्दीन सय्यद, १/६८, जरीवाला बिल्डिंग., ७५, एस.व्ही.पी. रोड, मुंबई-४००००३, हे **फ्लॅट क्र. ७०१, बिल्डिंग क्र. ए-१२, अल-अराफात को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि., मिल्लत नगर, ओशिवरा, अंधेरी पश्चिम, मुंबई-४०००५३** यांचे कायदेशीर मालक/सभासद आणि भागधारक आहेत.

दिनांक **२९ एप्रिल २०२५ रोजी सुमारे ४:०० वा., पाटलीपुत्र नगर, ओशिवरा, मुंबई** येथे, सदर फ्लॅटशी संबंधित मूळ कागदपत्रे, ज्यामध्ये **विक्री करार, शेअर प्रमाणपत्र, विक्रीखत आणि कब्जा पत्र** यांचा समावेश आहे, हरवली असून सखोल प्रयत्न करूनही त्यांचा शोध लागला नाही. हरवलेल्या मिळकतीची नोंदणी क्र. ०७५४/२०२५, जीडी/एसडी/डीडी क्र. सी०३०, दिनांक **१५ मे २०२५ रोजी ओशिवरा पोलीस स्टेशन** येथे नोंदविण्यात आली आहे.

मालकाने सदर फ्लॅटशी संबंधित **डुप्लिकेट शेअर प्रमाणपत्र** जारी करण्यासाठी तसेच संबंधित सोसायटीच्या नोंदी/कागदपत्रांच्या प्रमाणित प्रती प्राप्त करण्यासाठी, त्यांच्या मिळकतीच्या आणि सभासदत्वाच्या नोंदींची पुनर्रचना करण्यासाठी आणि कायद्यानुसार सदर फ्लॅटच्या संदर्भात व्यवहार करण्यासाठी अर्ज केला आहे.

उपरोक्त मूळ कागदपत्रे सापडलेल्या किंवा त्यांच्या ताब्यात असलेल्या किंवा त्यासंबंधी आणि/किंवा सदर फ्लॅटच्या संदर्भात आणि/किंवा डुप्लिकेट शेअर प्रमाणपत्र जारी करण्याबाबत कोणताही दावा, हक्क, मालकीहक्क, स्वारस्य किंवा हरकत असलेल्या कोणत्याही व्यक्तीने/व्यक्तींनी, या सूचनेच्या प्रकाशनाच्या दिनांकापासून १५ दिवसांच्या आत अधोहस्ताक्षरींना त्याबाबतची माहिती लेखी स्वरूपात कळवावी; असे करण्यात कसूर केल्यास, असा कोणताही दावा किंवा हरकत विचारात घेतली जाणार नाही आणि मालक कायद्यानुसार कार्यवाही करण्यास मोकळा राहील.

श्री. मुहम्मद अझहर सय्यद जहीरुद्दीन अहमद सय्यद
ठिकाण: मुंबई,
दिनांक: १७.०९.२०२६

TATA

टाटा केमिकल्स लिमिटेड

कॉर्पोरेट आयडेन्टिटी नंबर: एल२४२३९एमएच१९३९पीएलसी००२८९३
नोंदणीकृत कार्यालय: बॉम्बे हाऊस २४ होमी मोदी स्ट्रीट फोर्ट मुंबई- ४०० ००१.
दूर. क्र.: + ९१ २२ ६६६५ ८२८२
ईमेल: investors@tatachemicals.com **वेबसाईट:** www.tatachemicals.com

भागधारकांना सूचना

प्रत्यक्ष शेअर्सच्या हस्तांतरण विनंत्या पुन्हा सादर करण्यासाठी विशेष कक्ष

३० जानेवारी २०२६ दिनांकित सेबी परिपत्रक क्र. एचओ/३८/१३/११(२)२०२६-एमआयआरएसडी-पीओडी/आय/३७५०/२०२६ नुसार टाटा केमिकल्स लिमिटेडच्या सर्व भागधारकांना याद्वारे कळवण्यात येते की, ज्या गुंतवणूकदारांचे हस्तांतरण दस्तावेज १ एप्रिल २०१९ पूर्वी अंमलात आणले गेले होते परंतु, एकतर हास्तांतरणासाठी दाखल केले गेले नव्हते आणि त्यानंतर नाकारले गेले परत केले गेले किंवा दस्तावेजांच्या त्रुटीमुळे दुर्लक्षित केले गेले अशा गुंतवणूकदारांसाठी **५ फेब्रुवारी, २०२६ पासून ४ फेब्रुवारी, २०२७** पर्यंत आणखी एक विशेष कक्ष खुला केला आहे.

हस्तांतरित केलेले सर्व रोखे अनिवार्यपणे फक्त डिमॅट माध्यमातून हस्तांतरितींकडे जमा केले जातील आणि हस्तांतरणाच्या नोंदणीच्या कालावधीपासून एक वर्षाच्या कालावधीसाठी लॉक-इन अंतर्गत असतील.

हस्तांतरक आणि हस्तांतरिती यांच्यातील विवादांशी संबंधित प्रकरणांचा या कक्षांतर्गत विचार केला जाणार नाही आणि हस्तांतरक आणि हस्तांतरिती न्यायालय/एनसीएलटी प्रक्रिद्वारे तोडगा काढु शकतात. पुढे इन्व्हेस्टर एज्युकेशन ॲंड प्रोटेक्शन फंडमध्ये हस्तांतरित केलेले समभाग या कक्षांतर्गत विचारात घेतले जाणार नाहीत.

पात्र भागधारकांना सुधारित केलेल्या किंवा गहाळ झालेल्या तपशीलांसह आवश्यक मूळ हस्तांतरण दस्तावेज कंपनीचे रजिस्ट्रार ॲंड ट्रान्सफर एजंट, एमयुएफजी इनटाईम इंडिया प्रायव्हेट लिमिटेडकडे सी-१०१ १ ला मजला एम्बसी २४७ एल.बी.एस. मार्ग, विक्रोळी (पश्चिम) मुंबई-४०० ०८३ संपर्क क्र.: + ९१ ८१०८११६७६७ येथे सादर करण्याची विनंती केली जाते.

कोणत्याही शंका असल्यास, भागधारकांनी कृपया https://web.in.mpms.mufg.com/helpdesk/Service_Request.html वर सेवा विनंती करावी.

टाटा केमिकल्स लिमिटेडसाठी
सही/-
जेराझ ई. महेरनोश
कंपनी सचिव
(एफसीएस ७००८)

ठिकाण: मुंबई
दिनांक: सप्टेंबर १६ २०२६

KVB Karur Vysya Bank — Smart way to bank

ॲसेट रिकव्हरी ब्रांच
शॉप क्र. १२ आणि १३, डायमंड मॅन्शन, डॉ. व्हिगास स्ट्रीट, काळबादेवी मेन रोड, काळबादेवी, मुंबई, महाराष्ट्र ४००००२
दूरध्वनी क्र. ७७१०००१९५५,
मेल : headarbmumbai@kvb.bank.in

स्थावर मिळकतींच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस्‌ ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ९(१) च्या परंतुकान्वये स्थावर मत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्णिलेली स्थावर मिळकत ही तारण धनको, **दी करूर वैश्य बँक लि.** कडे गहाण/प्रभारित आहे, जिचा प्रत्यक्ष कब्जा **दी करूर वैश्य बँक लि.,** तारण धनकोंच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे ती कर्जदार **श्री. संतोष सदाशिव राय,** पत्ता येथे, फ्लॅट क्र. बी१, तळ मजला, बी विंग, श्री सदन सीएचएस लि., दिवाणमन, साई नगर, वसई पश्चिम, महाराष्ट्र ४०१२०२ आणि तसेच येथे सुद्धा, ३०१, बिल्डिंग क्र. ३, राम रहिम पार्क, साई नगर, आयसीआयसीआय बँकेजवळ, बसीन रोड, वसई पश्चिम, महाराष्ट्र ४०१२०२ कडून दी करूर वैश्य बँक लि., तारण धनकोंना थकीत **१०.०९.२०२६ रोजीस रु. ३८,१८,३६८.९३/- (रुपये अडोतीस लाख अठरा हजार तीनशे अडुसष्ट आणि त्र्याण्णव पैसे मात्र)** सह **११.०९.२०२६ पासून त्यावरील व्याज आणि खर्चाच्या वसुलीसाठी ०८.१०.२०२६** रोजी **''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काही आहे तेथे आहे''** तत्त्वाने विकण्यात येणार आहे.

स्थावर मिळकतीचे वर्णन

रहिवासी फ्लॅट क्र. ४०२, ४था मजला, रोनक रेसिडेन्सीची विंग ए, सर्व्हे क्र. ७, हिस्सा क्र. २बी, गाव ममदापूर, तालुका कर्जत, जि. रायगड, महाराष्ट्र ४१०२०१ चे ते सर्व भाग आणि विभाग, क्षेत्र मोजमापित ६६५ चौ. फू. बिल्ट अप म्हणजेच ६१.८० चौ. मीटर्स

राखीव किंमत: रु. १३,००,०००/- ईएमडी: रु. १,३०,०००/-

बोली वाढ रक्कम रु. १०,०००/-

विक्रीच्या तपशिलवार अटी आणि शर्तीकरिता कृपया आमच्या बँकेची/तारण धनकोंची वेबसाईट म्हणजेच **www.kvb.co.in/Property Under Auction** आणि तसेच सेवा पुरवठादारांचे वेब पोर्टल **https://www.bankauctions.in**, मे. ४ क्लोजर-संपर्क व्यक्ती श्री. विठ्ठल राठोड, मोबाईल क्र. ८१४२०००७२५ आणि मेल आयडी: mumbai@bankauctions.in मधील दिलेल्या लिंकचा संदर्भ घ्यावा.

सरफैसी ॲक्ट, २००२ च्या नियम ९(१) अन्वये १५ दिवसांची सांविधिक सूचना

कर्जदार आणि हमीदार यांना ई-लिलावाच्या तारखेपूर्वी तारखेपर्यंत व्याज आणि अनुषंगिक खर्चासह वरील नमूद थकबाकी चुकती करण्यासाठी याद्वारे अधिकसूचित करण्यात येत आहे, कसूर केल्यास परिशिष्ट मिळकतीचा लिलाव/विक्री करण्यात येईल आणि उर्वरित थकबाकी काही असल्यास व्याज आणि खर्चासह वसूल करण्यात येईल.

सही/-
प्राधिकृत अधिकारी
द करूर वैश्य बँक लि.

ठिकाणः मुंबई
दिनांकः १६.०९.२०२६

प्रपत्र क्र. ३
[नियम-१३(१) (ए) पहा]

कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी १)

२रा मजला, कुलाबा, टेलिफोन भवन, कुलाबा मार्केट, मुंबई - ४०० ००५.

खटला क्र.: ओए/३१९/२०२३

कर्ज वसूली न्यायाधिकरण (कार्यवाही) रुल्स, १९९३ च्या नियम ५ च्या उप-नियम (२ए) सहवाचता ॲक्टच्या कलम १९ च्या उप-कलम (४) अंतर्गत समन्स.

आयडीबीआय बँक नि. क्र.: ११

विरुद्ध

रविंद्र बाबजी सावंत

प्रति,

(१) **रविंद्र सावंत**
डी/डब्ल्यू/एस/ओ- बाबाजी
फ्लॅट क्र. १०४, १ला मजला, ए विंग, मार्लेश्वर सीएचएस, कोकण नगरजवळ, भांडुप (प.), मुंबई, महाराष्ट्र-४०००७८.

(२) **रश्मी रविंद्र सावंत**
फ्लॅट क्र. १०४, १ला मजला, ए विंग, मार्लेश्वर सीएचएस, कोकण नगरजवळ, भांडुप (प.), मुंबई, महाराष्ट्र-४०००७८.
तसेच येथे:
ओरिएंटल इन्शुरन्स को. लि., मुंबई रिजनल ऑफिस क्र. १, ओरिएंटल हाऊस ७, जमशेदजी टाटा रोड, मुंबई ४०० ०२०.
तसेच येथे:
राजेश कार्गो मूव्हर्स (आय) प्रा. लि., ई-२१०, २रा मजला, एस्टीम बिझनेस डिस्ट्रिक्ट, नेपच्यून मॅग्नेट मॉल, मंगतराम पेट्रोल पंपजवळ, एलबीएस मार्ग, भांडुप (प.), मुंबई-४०००७८.

समन्स

ज्याअर्थी, वरील नमूद **ओए/३१९/२०२३** नामदार प्रबंधक/पीठासिन अधिकाऱ्यांसमोर **०७/०८/२०२६** रोजी सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावंत होऊन **रु. २६६७२४५/-** च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या ॲक्टच्या कलम १९ पोट कलम (४) अंतर्गत सदर अर्जावर (ओ.ए.) समन्स/सूचना जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतींसह अर्ज).

ॲक्टच्या कलम १९ च्या पोट-कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत:-

(i) विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या **तीस** दिवसांत कारणे दाखविण्यासाठी;

(ii) मूळ अर्जाच्या अनु. क्र. ३ए अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;

(iii) मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.

(iv) तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.

(v) व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.

तुम्हाला **२०/११/२०२६ रोजी स. ११:३० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे व **रजिस्ट्रार**समोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.

पेपर बुकसाठी खालील यूआरआयचे अनुसरण करा:
https://cis.drt.gov.in/drtlive/paperbook.php?ri=2026546340824

माझ्या हस्ते आणि ह्या न्यायाधिकरणाच्या शिक्क्याने ह्या दिनांक: २४/०८/२०२६ रोजी दिले.

समन्स जारी करण्याकरीता प्राधिकृत अधिकाऱ्याची स्वाक्षरी
सही/-
रजिस्ट्रार
मुंबई डी.आर.टी.- I,
मुंबई.

शिक्का

टीप: लागू नसलेला मजकूर खोडावा.

SBI State Bank of India

एसबीआय हरिओम नगर शाखा :- मुलुंड पूर्व, ब्राइटन आर्केड, हरिओम नगर रोड, मुंबई - ४०००८१, **ईमेल :-** sbi.16878@sbi.co.in

सोन्याच्या दागिन्यांच्या लिलावासाठी जाहीर सूचना

खाली नमूद कर्जदाराने अनेक स्मरणपत्रे पाठवूनही कर्जाची परतफेड करण्यास आणि विहित वेळेत सोन्याचे दागिने सोडविण्यास कसूर केली आहे. खालील नमूद कर्जदाराने सदर कर्ज खात्याअन्तर्गत तारण ठेवलेले सोन्याचे दागिने/जडजवाहीर दिनांक **०९/१०/२०२६ रोजी दु. १५:०० वा.** शाखेच्या आवारात जाहीर/खाजगी लिलावाद्वारे विकले जातील.

अनु. क्र.	खाते क्र.	कर्जदाराचे नाव	स्थळ	एकूण वजन / रक्कम
१	४४०६८० ०२४५७	श्री. अजित अनंत देसाई	एसबीआय हरिओम नगर ब्रँच, मुलुंड पूर्व, ब्राइटन आर्केड, हरिओम नगर रोड, मुंबई - ४०००८१.	**१९.३५ ग्रॅम** १९/०९/२०२६ रु. ७९,७७९.०० + व्याज + शुल्क

अटी आणि शर्ती

१. बँकेने कोणतेही कारण न देता कोणतीही बोली स्वीकारणे किंवा नाकारण्याचा हक्क राखून ठेवला आहे.
२. यशस्वी बोलीदार घोषित करण्यापूर्वी, कोणतेही कारण न देता, कोणत्याही वेळी लिलाव निविदा प्रक्रिया रद्द करण्याचे बँकेला स्वातंत्र्य राहील.
३. कृपया लक्षात घ्यावे की, लिलाव त्याच दिवशी पूर्ण न झाल्यास, तर तो त्याच अटी व शर्तीवर पुढील दिवशी केला जाईल.

सही/-, प्राधिकृत अधिकारी

महाराष्ट्र राज्य वित्तीय महामंडळ

मुख्य कार्यालय, मुंबई

न्यू एक्सलसिअर बिल्डिंग, ५ वा मजला, ए.के. नायक मार्ग, फोर्ट, मुंबई-४०० ००१.फोन नंबर ०२२-४५६८ ६९६५

ई-मेल आयडी : msfcthane@yahoo.com

सूचना

याद्वारे सूचना देण्यात येते की, मुंबई पुनर्रचना अधिनियम १९६० च्या कलम ७० अन्वये पुनर्घटित केलेल्या महाराष्ट्र राज्य वित्तीय महामंडळाच्या भागधारकांची विशेष सर्वसाधारण सभा, **शुक्रवार दिनांक ०९ ऑक्टोबर, २०२६ रोजी दुपारी ३.०० वाजता** महामंडळाचे मुख्य कार्यालय येथे खालील कामकाज करण्यासाठी भरणार आहे.

(अ) महालेखाकारांच्या तपासनीसांचा सन २०१५-१६,२०१६-१७,२०१७-१८, २०१८-१९, २०१९-२०, २०२०-२१ आणि २०२१-२२ या वर्षांकरीता स्वतंत्र लेखा अहवालास मंजूरी देणे.

संचालक मंडळाच्या आदेशावरून
सचिव

दिनांक: १७.०९.२०२६
महाराष्ट्र राज्य वित्तीय महामंडळ
न्यु इक्सलसिअर बिल्डींग, ५ वा मजला, ए.के.नायक मार्ग, फोर्ट, मुंबई. ४०० ००१.

विषेश सूचना:

१. महामंडळाची शेअर हस्तांतरण पुस्तके **दिनांक २५.०९.२०२६ पासून ०९.१०.२०२६ पर्यंत (दोन्ही दिवस धरुन)** बंद राहतील, भागधारकांनी त्यांच्या पत्यात बदल झालेला असल्यास तो महामंडळास त्वरीत कळवावा अशी विनंती करण्यात येत आहे.

२. विषेश सर्वसाधारण सभेसाठी प्रतिनिधीत्वाचे अधिकार पत्र सभेच्या अठ्ठेचाळीस तास आधी म्हणजे दिनांक **०७.१०.२०२६** रोजी किंवा त्यापूर्वी महामंडळाच्या मुख्य कार्यालयात सादर केले पाहिजे.

३. सभेला उपस्थित राहून मतदान करण्यास पात्र असलेला भागधारक आपल्या ऐवजी मतदान करण्यासाठी प्रतिपत्री नेमु शकतो. अषारितीने नेमेलेला प्रतिपत्री महामंडळाचा भागधारक असलाच पाहिजे असे नाही. प्रतिपत्राचे अधिकार पत्र सभेच्या अष्ठेचाळीस तास आधी म्हणजे दिनांक **०७.१०.२०२६** रोजी किंवा त्यापूर्वी महामंडळाच्या मुख्य कार्यालयात सादर केले पाहिजे.

४. महामंडळाचा प्रतिप्रतीत्वाचा आणि अधिकार पत्राचा विहित नमुना, भागधारकांना टपालाने पाठविलेल्या नोटीस बरोबर जोडलेला आहे. अधिकृत प्रतिनिधी, प्रतिपत्री यांच्या नियुक्ती संबंधातील मतदानाचे अधिकार विनियमाती अनुशंगित विनियमाचा गोषवारा संबंधित विहित नमुन्याच्याखाली दिलेला आहे.

KVB Karur Vysya Bank — Smart way to bank

ॲसेट रिकव्हरी ब्रांच
शॉप क्र. १२ आणि १३, डायमंड मॅन्शन, डॉ. व्हिगास स्ट्रीट, काळबादेवी मेन रोड, काळबादेवी, मुंबई, महाराष्ट्र ४००००२.
दूरध्वनी क्र. ७७१०००१९५५,
मेल : headarbmumbai@kvb.bank.in

स्थावर मिळकतींच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस्‌ ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ९(१) च्या परंतुकान्वये स्थावर मत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्णिलेली स्थावर मिळकत ही तारण धनको, **दी करूर वैश्य बँक लि.** कडे गहाण/प्रभारित आहे, जिचा प्रत्यक्ष कब्जा **दी करूर वैश्य बँक लि.** च्या तारण धनकोंच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे ती **१. श्री. भिकन गणेश पाठक - कर्जदार, आणि २. सौ. दिपाली दिनेश कुलकर्णी - कर्जदार,** दोन्ही निवासी येथे फ्लॅट क्र. ११०४, ११वा मजला, ब्लॉक डी-१, अरिहंत सिटी, फेज १, टेमघर, भिवंडी, ठाणे, महाराष्ट्र - ४२१३०२ यांचेकडून करूर वैश्य बँक लि., तारण धनकोंना थकीत **१०.०९.२०२६ रोजीस रु. ३२,५६,७९५.९२/- (रुपये बत्तीस लाख छपन्न हजार सातशे पंच्याण्णव आणि ब्याण्णव पैसे मात्र)** सह **११.०९.२०२६ पासून त्यावरील व्याज आणि खर्चाच्या** वसुलीसाठी **०८.१०.२०२६** रोजी **''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काही आहे तेथे आहे''** तत्त्वाने विकण्यात येणार आहे.

राखीव किंमत रु. २८,००,०००/- असेल, इसारा अनामत रक्कम रु. २,८०,०००/- असेल आणि बोली वाढविण्याचे मुल्य रु. १०,०००/- असेल.

स्थावर मिळकतीचे वर्णन

निवासी फ्लॅट डी-१/११०४, डी१ बिल्डिंग, ११वा मजला, मोजमापित बिल्टअप क्षेत्र ६७२ चौ.फूट, अरिहंत सिटी फेज-१, सर्व्हे क्र. ११६/भा., २भा., ११८/७, ९, ११भा., ११९/१भा., २भा., ४, ८भा., साई बाबा मंदिराच्या जवळ, भिवंडी, जि. ठाणे, महाराष्ट्र ४२१३०२ चे ते सर्व भाग आणि विभाग.

विक्रीच्या तपशिलवार अटी आणि शर्तीकरिता कृपया आमच्या बँकेची/तारण धनकोंची वेबसाईट म्हणजेच **www.kvb.co.in/Property Under Auction** आणि तसेच सेवा पुरवठादारांचे वेब पोर्टल **https://www.bankauctions.in**, मे. ४ क्लोजर-**संपर्क व्यक्ती श्री. विठ्ठल राठोड, मोबाईल क्र. ८१४२०००७२५ आणि मेल आयडी: mumbai@bankauctions.in** मधील दिलेल्या लिंकचा संदर्भ घ्यावा.

सरफैसी ॲक्ट, २००२ च्या नियम ९(१) अन्वये १५ दिवसांची सांविधिक सूचना

कर्जदार आणि हमीदार यांना ई-लिलावाच्या तारखेपूर्वी तारखेपर्यंत व्याज आणि अनुषंगिक खर्चासह वरील नमूद थकबाकी चुकती करण्यासाठी याद्वारे अधिकसूचित करण्यात येत आहे, कसूर केल्यास परिशिष्ट मिळकतीचा लिलाव/विक्री करण्यात येईल आणि उर्वरित थकबाकी काही असल्यास व्याज आणि खर्चासह वसूल करण्यात येईल.

सही/-
प्राधिकृत अधिकारी
द करूर वैश्य बँक लि.

ठिकाणः मुंबई
दिनांकः १६.०९.२०२६

फॉर्म जी
स्वारस्याच्या अभिव्यक्तीकरिता निमंत्रण करिता
सिक्युअर व्हॅल्यू इंडिया लिमिटेड, सिक्युअर कॅश ट्रान्सपोर्टेशन, एटीएम रिप्लेनिशमेंट आणि सिक्युरिटी पर्सोनेलच्या तरतूदी समाविष्ट कॅश मॅनेजमेंट आणि कॅश लॉजिस्टिक्स/सिक्युरिटी सर्व्हिसेसमध्ये कार्यरत,
(इन्सॉल्वन्सी ॲंड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्वन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ३६ए सब-रेग्युलेशन (१) अन्वये)

संबंधित तपशिल		
१.	पॅन/सीआयएन/एलएलपी नं. सहीत कॉर्पोरेट कर्जदारांचे नाव	**सिक्युअर व्हॅल्यू इंडिया लिमिटेड** सीआयएन: U74120MH2012PLC056797 पॅन: AARCS3659P
२.	नोंदणीकृत कार्यालयाचा पत्ता	कार्यालय क्र. १५, ३रा मजला, ताडदेव एसी मार्केट, ताडदेव, हाजीअली, महाराष्ट्र ४०००३४.
३.	वेबसाईटची युआरएल	https://www.securevalue.in/ वेबसाईट सध्या देखभालीच्या अंतर्गत आहे आणि सध्या कार्यरत नाही.
४.	जास्तीत जास्त स्थावर मत्ता असलेल्या ठिकाणाचे तपशील	कॉर्पोरेट कर्जदाराच्या मालकीची कोणतीही जमीन किंवा इमारत नाही. कंपनीकडून उपलब्ध असलेल्या माहितीनुसार, कॉर्पोरेट कर्जदाराच्या मालमत्तांमध्ये प्रामुख्याने अंदाजे २,३९७ वाहतूक वाहनांचा समावेश आहे. ही वाहने भारतातील विविध ठिकाणी स्थित आहेत. फॉर्म जी च्या प्रकाशनाच्या रोजीस, वाहनांचा कब्जा किंवा वाहनांची प्रत्यक्ष संख्या आरपीकडे उपलब्ध नाही.
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	लागू नाही
६.	मागील आर्थिक वर्षात विकलेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	मागील आर्थिक वर्षातील प्रक च्या मुख्य उत्पादनांचे/सेवांचे प्रमाण: लागू नाही मागील आर्थिक वर्षातील सीडीच्या मुख्य उत्पादनांचे/सेवांचे मूल्य: लागू नाही
७.	कर्मचारी/कामगारांची संख्या	प्रक च्या कर्मचाऱ्यांची संख्या (आयसीडी- दि. १६.०६.२०२६ रोजी) : **१२०६** प्रक च्या कामगारांची संख्या: ०
८.	दोन वर्षांची शेवटची उपलब्ध वित्तीय विवरणे (अनुसूचींसह), धनकोंची सूची यासह पुढील तपशिल युआरएल येथे उपलब्ध.	माहितीसाठी येथे विनंती करता येईल: svilcirp@gmail.com
९.	कोडच्या कलम २५(२) (एच) अंतर्गत निराकरण अर्जदारांसाठी पात्रता येथे उपलब्ध	माहितीसाठी येथे विनंती करता येईल: svilcirp@gmail.com
१०	स्वारस्याची अभिव्यक्ती प्राप्त करण्यासाठी अंतिम तारीख	**३ ऑक्टोबर, २०२६**
११.	संभाव्य निराकरण अर्जदारांची तात्पुरती सूची जारी करण्याची तारीख	**९ ऑक्टोबर, २०२६**
१२.	तात्पुरत्या सूचीला असलेले आक्षेप सादर करण्यासाठी अंतिम तारीख	**१४ ऑक्टोबर, २०२६**
१३.	रिझॉल्यूशन प्लान सादर करण्याची अंतिम तारीख	**१७ ऑक्टोबर, २०२६**
१४.	संभाव्य रिझॉल्युशन अर्जदारांची अंतिम सूची जारी करण्याची तारीख	**२२ ऑक्टोबर, २०२६**
१५.	रिझॉल्युशन प्लान सादर करण्याची अंतिम तारीख	**२१ नोव्हेंबर, २०२६**
१६.	स्वारस्याची अभिव्यक्ती सादर करण्यासाठी ईमेल प्रक्रिया	svilcirp@gmail.com

दिनांक: १७ सप्टेंबर, २०२६
ठिकाण: मुंबई

सही/- बृजेंद्र कुमार मिश्रा
रिझोल्यूशन प्रोफेशनल
सिक्युअरव्हॅल्यू इंडिया लिमिटेडच्या प्रकरणात
आयबीबीआय नों. क्र.: आयबीबीआय/आयपीए-००२/आयपी-एन००१०९/२०१७-२०१८/१०२५७
एएफए तपशील: एए२/१०२५७/०२/३११२२६/२०४२५७ पर्यंत वैध ३१.१२.२०२६

विशेष सर्वसाधारण सभेची सूचना

तिरुमल्ला तिरुपती मल्टी स्टेट को-ऑपरेटिव्ह क्रेडिट सोसायटी लिमिटेडने दिनांक २९ सप्टेंबर, २०२६ रोजी ३०४, अमोरे कॉम्प्लेक्स, ३रा मजला, २रा आणि ४था रोड, कबुतरखाना च्या जवळ, खार स्टेशन रोड, खार पश्चिम, मुंबई-४०००५२, महाराष्ट्र, इंडिया येथे विशेष सर्वसाधारण सभेचे आयोजन केले आहे. सदर सभेमध्ये २०२५-२०२६ या कालावधीतील महत्त्वाचे आर्थिक विवरण आणि इतर महत्त्वाच्या बाबींवर विचारविनिमय करण्यात येईल.

सर्व सभासदांना याद्वारे विशेष सर्वसाधारण सभेस उपस्थित राहण्याची आणि विचारविनिमयामध्ये सक्रियपणे सहभागी होण्याची विनंती करण्यात येते. सोसायटीच्या प्रभावी कामकाजासाठी आणि भविष्यातील विकासासाठी सभासदांची उपस्थिती आणि मौल्यवान सूचना महत्त्वाच्या आहेत.

संचालक मंडळाच्या आदेशानुसार
अध्यक्ष
तिरुमल्ला तिरुपती मल्टी स्टेट को-ऑपरेटिव्ह क्रेडिट सोसायटी लिमिटेड

KVB Karur Vysya Bank — Smart way to bank

ॲसेट रिकव्हरी ब्रांच
शॉप क्र. १२ आणि १३, डायमंड मॅन्शन, डॉ. व्हिगास स्ट्रीट, काळबादेवी मेन रोड, काळबादेवी, मुंबई, महाराष्ट्र ४००००२
दूरध्वनी क्र. ७७१०००१९५५,
मेल : headarbmumbai@kvb.bank.in

स्थावर मिळकतींच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस्‌ ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ९(१) च्या परंतुकान्वये स्थावर मत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्णिलेली स्थावर मिळकत ही तारण धनको, दी करूर वैश्य बँक लि. कडे गहाण/प्रभारित आहे, जिचा प्रत्यक्ष कब्जा दी करूर वैश्य बँक लि. च्या तारण धनकोंच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे ती **कर्जदार सौ. मीना संतोष राय,** पत्ता येथे ३०१, बिल्डिंग क्र. ३, राम रहिम पार्क, साई नगर, आयसीआयसीआय बँकेजवळ, बेसिन रोड, वसई पश्चिम, महाराष्ट्र ४०१२०२ आणि तसेच येथेही पत्ता फ्लॅट क्र. बी१, तळमजला, बी विंग, श्री सदन सीएचएस लि., दिवाणमन, साई नगर, वसई पश्चिम, महाराष्ट्र ४०१२०२ कडून दी करूर वैश्य बँक लि., तारण धनकोंना थकीत **१०.०९.२०२६ रोजीस रु. २८,५९,८६५.०१/- (रुपये अठ्ठावीस लाख एकोणसाठ हजार आठशे पासष्ट आणि एक पैसे मात्र)** सह ११.०९.२०२६ पासून त्यावरील व्याज आणि खर्चाच्या **वसुलीसाठी ०८.१०.२०२६ रोजी ''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काही आहे तेथे आहे''** तत्त्वाने विकण्यात येणार आहे.

स्थावर मिळकतीचे वर्णन

निवासी फ्लॅट क्र. ४०१, ४था मजला, विंग ए, रोनक रेसिडेन्सी, सर्व्हे क्र. ७, हिस्सा क्र. २बी, गाव मामदापूर, तालुका कर्जत, जिल्हा रायगड, महाराष्ट्र ४१०२०१, मोजमापित क्षेत्र ५०५ चौ.फू. बिल्ट अप म्हणजेच ४६.९३ चौ.मी. चे सर्व ते भाग आणि विभाग

राखीव किंमत: रु. १३,००,०००/-, ईएमडी: रु. १,३०,०००/-

बोली वाढ रक्कम: रु. १०,०००/-

विक्रीच्या तपशिलवार अटी आणि शर्तीकरिता कृपया आमच्या बँकेची/तारण धनकोंची वेबसाईट म्हणजेच **www.kvb.co.in/Property Under Auction** आणि तसेच सेवा पुरवठादारांचे वेब पोर्टल https://www.bankauctions.in, मे. ४ क्लोजर-**संपर्क व्यक्ती श्री. विठ्ठल राठोड, मोबाईल क्र. ८१४२०००७२५ आणि मेल आयडी: mumbai@bankauctions.in** मधील दिलेल्या लिंकचा संदर्भ घ्यावा.

सरफैसी ॲक्ट, २००२ च्या नियम ९(१) अन्वये १५ दिवसांची सांविधिक सूचना

कर्जदार आणि हमीदार यांना ई-लिलावाच्या तारखेपूर्वी तारखेपर्यंत व्याज आणि अनुषंगिक खर्चासह वरील नमूद थकबाकी चुकती करण्यासाठी याद्वारे अधिकसूचित करण्यात येत आहे, कसूर केल्यास परिशिष्ट मिळकतीचा लिलाव/विक्री करण्यात येईल आणि उर्वरित थकबाकी काही असल्यास व्याज आणि खर्चासह वसूल करण्यात येईल.

सही/-
प्राधिकृत अधिकारी
द करूर वैश्य बँक लि.

ठिकाणः मुंबई
दिनांकः १६.०९.२०२६

ताबा सूचना
(स्थावर मालमत्तेसाठी)

ज्या अर्थी,

निम्नस्वाक्षरीकार **सम्मान कॅपिटल लिमिटेड चे (CIN:L65922DL2005PLC136029) (यापूर्वी इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड म्हणून ओळखले जात होते)** सिक्योरिटाइजेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स ॲण्ड एन्फोर्समेन्ट ऑफ सिक्योरीटी इंटरेस्ट ॲक्ट, 2002 अन्वये प्राधिकृत अधिकारी आणि सदर सूचना प्राप्त झाल्याच्या दिनांकापासून स्पष्ट 60 दिवसांच्या आत **29.03.2025** रोजी सूचनेत नमूद केलेली आणि अधिक रक्कम **रू. 21,49,446.89 (रूपये एकवीस लाख एकोणपन्नास हजार चारशे सेहेचाळीस आणि एकोणनव्वद पैसे फक्त)** साठी **कर्ज खाते क्र. HDHLKHP00487367** या रकमेची परत फेड करण्याची दिनांक **17.03.2025** पासून ते प्रत्यक्ष भरणा करेपर्यंतची मागणी,सूचना कर्जदार **पंकज ब्रिजनंदन प्रसाद सिंह उर्फ पंकज सिंह आणि आदिती पंकज सिंह उर्फ अदिती पंकजकुमार सिंह** यांना कलम 13(12) सह सिक्योरिटी इंटरेस्ट (एन्फोर्समेन्ट) रूल्स, 2002 चा नियम 3 अन्वये प्राप्त झालेल्या अधिकारात जारी केली.

सदर रकमेची परतफेड करण्यात कर्जदार अपयशी ठरल्यामुळे याद्वारे कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, सदर कायद्याचे कलम 13 ची उप कलम (4) सह सिक्योरिटी इंटरेस्ट (एन्फोर्समेन्ट) रूल्स, **2002** चा नियम **8** अन्वये प्राप्त झालेल्या अधिकारात खाली वर्णन केलेल्या मालमत्तेचा निम्न स्वाक्षरीकाराने **ताबा 12.09.2026** रोजी घेतलेला आहे.

विशेषत: कर्जदार आणि सर्वसामान्य जनतेला याद्वारे खबरदार करण्यात येते की, या मालमत्तेचे व्यवहार करू नयेत आणि कोणत्याही व्यवहारावर **सम्मान कॅपिटल लिमिटेड (यापूर्वी इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड म्हणून ओळखले जात होते)** ची कर्ज आकारणी रू. **21,49,446.89(रूपये एकवीस लाख एकोणपन्नास हजार चारशे सेहेचाळीस आणि एकोणनव्वद पैसे फक्त)** पुढील व्याज **17.03.2025** पासून प्रत्यक्ष भरणा करेपर्यत लागेल.

कर्जदारांचे लक्ष्य कलम 13 चे उप-कलम (8) च्या मालमत्ता / मालमत्तेला मुक्त करण यासाठी उपलब्ध वेळेकडे आकर्षित केले जात आहे.

स्थावर मालमत्तेचे वर्णन

फ्लॅट क्र. सी-401, मोजमाप 88.28 स्क्वे. मीटर्स. म्हणजेच, 950 स्क्वे.फीट.(विक्रीयोग्य क्षेत्र), 65.60 स्क्वे. मीटर्स (कार्पेट क्षेत्रामध्ये वरंडाचा भाग, संलग्न बाल्कनी आणि टेरेस समाविष्ट आहे), चौथा मजला, सी-विंग, श्री कुर्णेश्वर दर्शन, एस. क्र. 12ए (1/4/2), (1/5/2), (1/5/1/2), प्लॉट क्र.1, जकातवाडी सातारा-415002, महाराष्ट्र. प्रमाणित हिस्सासह, 22.68 स्क्वे. मीटर्स, 950 स्क्वे.फीट. एकूण क्षेत्रफळ असलेल्या सामान्य क्षेत्र, आणि सुविधा, कुर्णेश्वर दर्शन म्हणून ओळखल्या जाणाऱ्या इमारतीच्या चौथ्या मजल्यावर. .

सीमाबद्ध:
पूर्वेकडे किंवा दिशेने : इमारतीची खुली जागा — पश्चिमेकडे किंवा दिशेने : फ्लॅट क्र. सी-402
उत्तरेकडे किंवा दिशेने : इमारतीची खुली जागा — दक्षिणकडे किंवा दिशेने : वाहिनी.

सही/-
अधिकृत अधिकारी
सम्मान कॅपिटल लिमिटेड
(यापूर्वी इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड म्हणून ओळखले जात होते)

तारीख : 12.09.2026
स्थळ : सातारा

फॉर्म क्र. १४
(रेग्युलेशन ३३(२))
नोंदणीकृत ए.डी./स्पीड पोस्टद्वारे, चिकटवणीद्वारे, दस्ती.

कर्ज वसुली न्यायाधिकरण क्र. II मुंबई येथे

भारत सरकार, वित्त मंत्रालय

३रा मजला, एमटीएनएल भवन, स्ट्रँड रोड, कोलाबा मार्केट, कोलाबा, मुंबई-४००००५

मागणी सूचना

रिकव्हरी ऑफ डेब्टस्‌ ड्यु टु बँक्स ॲंड फायनान्शिअल इन्स्टिट्युशन्स ॲक्ट, १९९३ ची कलम २५ व २८ आणि आयकर अधिनियम, १९६१ च्या दुसऱ्या परिशिष्टाच्या नियत २ अन्वये सूचना

परि.क्र.:-३,

आरपी क्र. १५६ सन २०२६ **पुढील तारीख: १०/०७/२०२६**

बँक ऑफ बडोदा ... प्रमाणपत्र धारक

विरुद्ध

मे. नवयुग इस्पात उद्योग आणि इतर .... प्रमाणपत्र देणीदार

प्रति,

सीडी क्र. १ मे. नवयुग इस्पात उद्योग
एक पार्टनरशिप फर्म, ११९१, १, जैतिरथ मॅन्शन, ६-ए, बॅरॅक रोड, बिहाइंड मेट्रो ॲडलॅब्स, मुंबई-४०० ०२०

सीडी क्र.२ श्री. सुरेंद्र रतिलाल पारिख
प्रतिवादी क्र. १ चे भागीदार
केम्ब्रिज कोर्ट, ४था मजला, पेडर रोड, मुंबई.

सीडी क्र.३ श्रीमती. उर्वशी सुरेंद्र पारिख
प्रतिवादी क्र. १ च्या भागीदार
केम्ब्रिज कोर्ट, ४था मजला, पेडर रोड, मुंबई.

याद्वारे सूचित करण्यात येते की, माननीय पीठासीन अधिकारी, कर्ज वसुली न्यायाधिकरण-II, मुंबई यांनी **ओ.ए. क्र. १२५ सन २०१७** मध्ये तयार केलेल्या वसुली प्रमाणपत्रानुसार **रु.२,८१,८८,२३२.०० (रुपये दोन कोटी एक्याऐंशी लाख अठ्ठ्याऐंशी हजार दोनशे बत्तीस मात्र)** ही रक्कम तुमच्याकडून देय झाली आहे. अर्जदारास **रु.२,८१,८८,२३२.०० (रुपये दोन कोटी एक्याऐंशी लाख अठ्ठ्याऐंशी हजार दोनशे बत्तीस मात्र)** ही रक्कम मूळ अर्ज सादर केल्याच्या तारखेपासून म्हणजेच **१३.०६.२०१६** पासून संपूर्ण रक्कम अदा/वसूल होईपर्यंत पुढील वार्षिक **१२ %** व्याजासह प्रमाणपत्र कर्जदार क्र. १ ते ३ यांच्याकडून संयुक्तपणे आणि स्वतंत्रपणे वसूल करण्याचा हक्क आहे.

तुम्हाला याद्वारे ह्या सूचनेच्या प्राप्तीच्या १५ दिवसांत वरील रकम प्रदान करण्याचे निर्देश देण्यात येते आहेत, कसूर केल्यास, रिकव्हरी ऑफ डेब्टस ड्यु टु बँक्स ॲंड फायनान्शिअल इन्स्टिट्युशन्स ॲक्ट, १९९३ व त्या अंतर्गत बनवलेले नियम यांच्या अनुषंगाने वसुली केली जाईल.

वरील रकमे व्यतिरिक्त तुम्हाला खालील रकमा सुद्धा भराव्या लागतील:

(ए) प्रमाणपत्र/निष्पादन प्रक्रियेच्या ह्या सूचनेनंतर तात्काळ सुरू होणाऱ्या कालावधी साठी देय असे व्याज

(बी) ही सूचना आणि वॉरंटस्‌ च्या बजावणीच्या व थकबाकी रकमेच्या वसुलीकरिता केलेल्या अन्य सर्व उपाययोजनांच्या संबंधात आलेले सर्व खर्च, आकार आणि परिव्यय.

आपल्याला याद्वारे आदेश देण्यात येतो की, पुढील कार्यवाहीसाठी दिनांक **१०/०७/२०२६** रोजी दुपारी **२.३०** वाजता अधोहस्ताक्षरींसमोर हजर राहावे.

माझ्या हस्ते आणि न्यायाधिकरणाच्या शिक्क्याने ह्या **१६ जून, २०२६** रोजी दिले.

शिक्का

(चेतन जे. भिमगडे)
वसुली अधिकारी,
डीआरटी-III, मुंबई

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

CIN: L47219DL1983PLC015266
Regd. Office: Space No. 920, Kirti Shikhar Building, District Centre, JanakPuri, New Delhi-110058, Ph. No. +91 11 45626909
Email Id: info@aarshyam.in, Website: www.aarshyam.in ,

CORRIGENDUM TO THE NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

The Company had previously given an intimation about Notice of Annual General Meeting (including Remote E-Voting) to be held on September 21, 2026. The remote e-voting period will commence on Friday, September 18, 2026 at 09:00 A.M. and will end on Sunday, September 20, 2026 at 05.00 P.M. seeking approval of Members for the items mentioned in the AGM Notice dated August 26, 2026.

This Corrigendum is being issued to modify some clauses mentioned in the AGM Notice, in accordance with the provisions of SEBI (LODR) Regulations, 2015. Accordingly, vide this Corrigendum, we wish to inform our members that the AGM Notice, shall be read with the said Corrigendum.

Other contents of the AGM Notice remain unchanged. This Corrigendum shall form an integral part of AGM Notice and shall also be available on the website of the Company at www.aarshyam.in , website of the stock exchange i.e. BSE Limited at www.bseindia.com respectively.

By Order of the Board of Directors
For AAR SHYAM INDIA INVESTMENT COMPANY LIMITED
Sd/-
(PERLA PAVANI)
Director

Date: September 16, 2026
Place: New Delhi
DIN: 11013729

PUBLIC NOTICE

Notice is hereby given that the Company has received an application for transfer of securities as detailed below:

Folio No.: [1798, 6816, 6823, 5470, 5873]
Transferor: [Shirin Pavri, Naresh Gharbara, Deepak Gharbara, Madhu Agarwal, Tripti Sanghvi]
Transferee: [Rajesh Kumar Gupta]
No. of Shares: [100, 800, 700, 100, 100]
Dist. Nos.: [(2956001-2956100) (4586001-4586100, 4586201-4586700, 4586801-4587000) (4893601-4894200, 4793001-4793100, 4589301-4589400) (450670-4506800) (4713601-4713700)]
Cert. No.: [(29563) (45863, 45865-45869, 45871-45872) (48939-48944, 47933, 45896) (45070)(47139)]

Objections, if any, may be submitted to the Company / RTA within 15 days from publication of this notice.

In absence of any objection, transfer shall be processedin favour of Rajesh Kumar Gupta without further intimation.

RTA: [Ankit Consultancy Pvt. Ltd. 60, Electronic Complex Pardeshipura Indore, Madhya Pradesh – 452010]

For Systematix Securities Limited
Sd/-
Rajesh Kumar Inani
Director

Place: Chittorgarh
DIN: - 00410591

इण्डियन ओवरसीज़ बैंक
Indian Overseas Bank

Stressed Assets Management Department
Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCs & PERMITTED TRANSFEREEs THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from **ARCs and Permitted Transferees** for the proposed **transfer of NPA loan Exposures** in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD in Lot 6 during Q2 of FY 2026-27** on **"as is where is", "as is what is" "whatever there is"** and **"without recourse"** basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE PVT LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEDYA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the **e-Auction scheduled on 24.09.2026** by way of an **"Expression of Interest"** to the email id **saletoarc@iob.bank.in** on or before **21.09.2026**

For further details please visit our Bank's website **(www.iob.bank.in) → click on TENDERS → ARC-Cell → Notification dated 15.09.2026 for the above NPA Loan.**

IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026
General Manager

VENUS PIPES & TUBES LIMITED

(Corporate Identity Number: L24311GJ2015PLC082306)
Regd. Office: Survey No. 233/2 and 234/1 Dhaneti BHUJ Kachchh GJ 370020 IN
Phone No.: +91 2836 232 183/84 | **Email Id:** cs@venuspipes.com
Website: www.venuspipes.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that Extraordinary General Meeting (EGM) of the Members of Venus Pipes & Tubes Limited (Company), will be held on Thursday, October 08, 2026 at 03:00 p.m. (IST), through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the notice for EOGM in compliance with all the applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI Circulars) and rules made thereunder. Members will be able to attend the EGM through VC/OAVM only. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

The Notice of the EGM has been sent through electronic mode to members on 16th September, 2026, to those whose e-mail addresses are registered with the RTA or Company or made available to the Depositories. The requirement of sending physical copies has been dispensed with vide MCA Circulars and SEBI Circulars. Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

Remote E-voting and Voting during EOGM:

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their vote on the resolution(s) set forth in the Notice of the EGM using electronic voting system from a place other than the venue of the EGM ('remote e-voting'), and e-voting during the EGM ("e-voting") assisted by Kfin Technologies Limited (Kfintech). Detailed procedure for remote e-voting / e-voting is provided in notice of EGM.

The Company has fixed Thursday, October 01, 2026 as the cut-off date for ascertaining the names of the shareholders holding shares either in physical form or in dematerialized form, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, October 01, 2026 ("cut-off date").

The remote e-voting period commences on Sunday, October 4, 2026 at 9:00 a.m. (IST) and ends on Wednesday, October 7, 2026, at 5:00 p.m. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by Kfintech thereafter.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Thursday, October 01, 2026. Any person who's a member of the Company as on the cut-off date is eligible to cast vote on all the resolutions set forth in the Notice of EGM using remote e-voting or E-voting at the EGM.

Once the vote on a resolution(s) is cast by the member, the member shall not be allowed to change it subsequently.

The facility for voting through E-voting shall also be made available at the EGM and members who have not cast their vote by remote e-voting shall be able to exercise their right at the EGM. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the Cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notes to the Notice of the EGM.

The Company has appointed Mr. Piyush Babubhai Prajapati (Membership No. FCS 12711 and CP No. 18332) from M/s Piyush Prajapati & Associates, Practicing Company Secretaries as a Scrutinizer as to scrutinize the remote e-voting prior to the EGM and e-voting process during the EGM in a fair and transparent manner.

In case of any queries pertaining to e-voting Shareholders may refer to the FAQs for Members and e-voting user manual available at the download section of https://www.evoting.kfintech.com or call on tollfree no.: 1800-309-4001 or email at einward.ris@kfintech.com.

Notice of the EGM is available on the website of the Company at www.venuspipes.com and also on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of Kfintech viz. https://www.kfintech.com.

For **VENUS PIPES & TUBES LIMITED**
Sd/-
Pavan Kumar Jain
Company Secretary
(**Membership No.:** A66752)

Date: September 16, 2026
Place: Dhaneti

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 82.

T.No.e-73/CEG/SEG-II/E2A5/KTPS-V&VI/TGGENCO/2026-27

KTPS-V- Revamping the existing Air conditioning System of capacity 4X100TR with latest/advance system including design, supply, erection Testing & commissioning as well as Dismantling its existing system at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.1,94,00,000/-** Scheduled Open & Closing Date: **18.09.2026 at 11:00 Hrs. & 17.10.2026 at 11:00 Hrs.**

T.No.e-72/CEG/SEG-II/E2/A6/TGGENCO/2026-27

KTPS-V - Procurement of 245kV, 3-phase, Spring operated SF6 Circuit Breaker along with retrofitting material for 220kV switchyard at Kothagudem Thermal Power Station Stage-V Paloncha, Bhadradri Kothagudem Dist. Value of the works **Rs.71,00,000/-** Scheduled Open & Closing Date: **23.09.2026 at 10:00 Hrs. & 14.10.2026 at 15:00 Hrs.**

T.No.e-08/SE/HPC&HP/LJHES/TGGENCO/2026-27

LJHES - Supply, installation and commissioning of 2 sets plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) along with necessary accessories under buy back of existing old 2 sets of Plante type battery banks of capacity 220V, 425 AH, 106 No's cells (each cell 2V, 425AH) for utilization at Lower Jurala Hydro electric Scheme Atmakur, Wanaparthy Dist. Value of the works **Rs.68,67,000/-** Scheduled Open & Closing Date: **11.09.2026 at 17:00 Hrs. & 07.10.2026 at 17:00 Hrs.**

T.No.e-31/CE/O&M/SLBHES/JHEP/TGGENCO/2026-27

JHEP- Supply installation and commissioning of a 500KW Solar Central inverter with UPS set and ACDB along with ACB arrangements and Hot Air Duct: Removal of Existing 250KW Inverter with Duct and LT Panel-1 and supervision of the entire work at PJHES, Revulapally, (V), Jogulamba Gadwal Dist. Scheduled Open & Closing Date: **16.09.2026 at 15:30 Hrs. & 14.10.2026 at 15:30 Hrs.**

T.No.e-11/CE(C&C)/SE(C&C)/DE(C)/A2/TGGENCO/2026-27

Supply of 20,000 MT of Heavy Furnace Oil (HFO) and 10,250KL of Light Diesel Oil (LDO) for Various Thermal Power Stations of TGGENCO for the year 2026-27. **Schedule Extended upto: 30.09.2026 at 15:30 Hrs.**

For further Details: **www.tggenco.com &www.tender.telangana.gov.in**

DIPR R.O. No. : 538-PP/CL-AGENCY/ADVT/2026-27

DHRUVA CAPITAL SERVICES LIMITED

Registered Office: 180, Shree Ram Vihar, Mahal, Pratap Nagar, Sanganer, Jaipur, Rajasthan - 302033
CIN: L67120RJ1994PLC008593
Phone: 03322811397; **E-mail:** dhruva@dhruvacapital.com ; **Website:** www.dhruvacapital.com

NOTICE TO THE MEMBERS OF EXTRA - ORDINARY GENERAL MEETING

Notice is hereby given that the Extra - Ordinary General Meeting (EGM) of the Company will be held on Saturday, October 10, 2026 at 2.30 P.M (IST) through Video Conferencing (VC) / Other Audio Video Means (OAVM) to transact the businesses as set forth in the Notice of EGM dated September 11, 2026.

Electronic dispatches of the EGM Notice have been completed on September 16, 2026. The Notice of EGM is also available on the website of the BSE Limited at (www.bseindia.com). Notice is further given that the Company is providing electronic voting facility to the members to exercise their votes on all the resolutions set forth in the Notice of EGM. The company has engaged in vote provided by bigshare services for providing e-voting facility. The notice of the EGM is sent only by email to all those Members whose email addresses are registered with the Company or Depository Participants (DP), as the case may be. However, Members including Members who have not registered their E-mail addresses with the Company/DP can download the EGM Notice from the Company's website i.e. www.dhruvacapital.com and may also be available on the website of the BSE Limited at (www.bseindia.com).

The Members whose E-mail address is not registered with the Company/DP, are required to write us at dhruva@dhruvacapital.com for registration of E-mail address and to receive EGM Notice and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the EGM, the Members are requested to refer to the EGM Notice available on the aforesaid websites.

The Members are requested to refer to the EGM notice, for instructions for attending the EGM through VC / OAVM. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Wednesday, October 07, 2026 from 9.00 A.M. and ends on Friday, October 09, 2026 till 5.00 P.M. The e-voting module shall be disabled for voting thereafter, and no one shall be allowed to vote electronically after Friday, October 09, 2026 (5:00 p.m.)

(ii) The voting rights of Members shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e. Saturday, October 03, 2026.

(iii) Notice of EGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on Friday, September 04, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 04, 2026, and holding shares as on the cut-off date i.e. October 03, 2026, may obtain the Login ID and Password by sending a request at mohan@bigshareonline.com.

(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently

(v) The facility of casting vote through e-voting will be made available at the EGM and the eligible members attending the EGM shall be able to cast their vote at EGM via e-voting.

(vi) The Members who cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the downloads section of evoting@cdslindia.com and to Bigshare Services Private Limited at investor@bigshareonline.com

For Dhruva Capital Services Limited
Sd/-
Shreeram Bagla
Whole-time Director
DIN: 01895499

Place: Udaipur
Date: 17-09-2026

THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)
CIN:L99999KA1936SGC000173
Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru-560 001

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on **Tuesday, the 29.09.2026 at 3.00 p.m.** at the **above address** to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.06.2026** (Q1FY'27) in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Ltd.,
Sd/- Mohan D Kulkarni
Company Secretary

Bengaluru
Date: 16.09.2026

GODREJ CONSUMER PRODUCTS

Godrej Consumer Products Limited

CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040.
Website: www.godrejcp.com; **Email:** investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s).	Distinctive Nos. (From – To)	No.of Shares
MAHESH GUPTA Joint holder 1 - SUNITA GUPTA	M006009	545312	69189777 – 69190176	400
		591797	741501715 – 741502114	400
		614053	1082317009 - 1082317408	400
MARUTI SAKHARAM POTE	0316531	529618	65550065 - 65551264	1200
		585457	740237600 – 740238799	1200
		608929	1081290462 - 1081291661	1200

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUFG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) , C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpms.mufg.com

This notice is issued in compliance with SEBI Circular No. HO/38 /13/11(3)2025-MIRSD-POD/I/1102/2025 dated December 24, 2025.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)

Date: September 16, 2026
Place: Mumbai

Federal Bank

The Federal Bank Ltd. Reg. Office: PB No: 103, Federal Towers, Aluva, Kerala, India - 683 101.
Phone: 0484-2622263, E-Mail: secretarial@federal.bank.in,
Website: www.federal.bank.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	FOLIO	NAME	CERT.NO.	DIST.NO.	NO. OF SHARES
1	15089	ABOOBACKER A M	502906	7423116 - 7430630	15030

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 17.09.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SECURE VALUE INDIA LIMITED OPERATING IN CASH MANAGEMENT AND CASH LOGISTICS/SECURITY SERVICES, INCLUDING SECURE CASH TRANSPORTATION, ATM REPLENISHMENT, AND PROVISION OF SECURITY PERSONNEL.
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SECUREVALUE INDIA LIMITED** CIN: U74120MH2012PLC230193 PAN: AARCS3659P
2.	Address of the registered office	Office no 15, 3rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034.
3.	URL of website	https://www.securevalue.in/ The website is currently under maintenance and is non-operational at present.
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not own any land or building. The assets of the Corporate Debtor substantially comprise transportation vehicles numbering approximately 2,397, as per the information available from the Company. These Vehicles are located across various locations in India. As on the publication of Form G, the possession or the actual number of Vehicles are not available with RP.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in the last financial year	Quantity of Main products/services of the CD in last financial year: NA Value of Main products/services of the CD in last financial year: NA
7.	Number of employees/ workmen	Number of Employees of CD (as on ICD- DT. 16.06.2026) **: 1206** Number of Workmen of CD**: 0**
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at: svilcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be requested at: svilcirp@gmail.com
10.	Last date for receipt of expression of interest	**October 3, 2026**
11.	Date of issue of provisional list of prospective resolution applicants	**October 9, 2026**
12.	Last date for submission of objections to provisional list	**October 14, 2026**
13.	Date of issue of final list of prospective resolution applicants	**October 17, 2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**October 22, 2026**
15.	Last date for submission of resolution plans	**November 21, 2026**
16.	Process email id to submit Expression of Interest	svilcirp@gmail.com

Date: September 17, 2026
Place: Mumbai

sd/- Brijendra Kumar Mishra
Resolution Professional
In the matter of Securevalue India Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

IFCI LIMITED
आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

Registered Office: IFCI Tower, 61 Nehru Place, New Delhi 110019
Tel: 91-(011)- 4173 2000 / 41792800
E-mail:complianceofficer@ifciltd.com
Website: www.ifciltd.com
CIN: L74899DL1993GOI053677

NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to the provisions of Section 160 of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014 and other applicable provisions of the Companies Act, 2013, it is hereby notified to the members that the Company has received a notice in writing from a member proposing the candidature of Shri Dilip Singh Punia (DIN: 11943788), as an Independent Director of the Company for consideration at the forthcoming 33rd Annual General Meeting (AGM) of the Members of IFCI Limited scheduled to be held on Friday, September 25, 2026, at 11:30 A.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM).

The Special Business (Item No. 5) for appointment of an Independent Director is included in the remote e-voting facility commencing Tuesday, September 22, 2026 at 9:00 A.M. (IST) and ends on Thursday, September 24, 2026 at 5:00 P.M. (IST) and also in the e-voting facility available during the 33rd AGM, for members to vote electronically.

As the notice of candidature was received subsequent to the issue of the Notice for the ensuing 33rd AGM, hence, an **Addendum** to the Notice of 33rd AGM is being circulated electronically to those members to whom the Notice of 33rd AGM has been sent earlier, in terms of the provisions of the Companies Act, 2013. The Notice of the 33rd AGM and the Addendum to the Notice of 33rd AGM is also available on the website of the Company i.e. **www.ifciltd.com**, on the website of the Stock Exchanges i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at **www.bseindia.com** and **www.nseindia.com,** respectively and on the website of Central Depository Services (India) Limited [CDSL, being the E-voting Service Provider (ESP)] at **www.evotingindia.com**

For **IFCI Limited**
(Priyanka Sharma)
Company Secretary & Compliance Officer

Date: September 17, 2026
Place: New Delhi

NOTICE
kotak Mutual Fund

Distribution of Income Distribution cum Capital Withdrawal ('IDCW') under quarterly IDCW Option of Kotak Gilt Fund and IDCW Option of Kotak Ultra Short to Short Term Fund

Notice is hereby given that Kotak Mahindra Trustee Company Limited; the Trustees to Kotak Mahindra Mutual Fund has approved the declaration of Income Distribution cum Capital Withdrawal ('IDCW') subject to the availability and adequacy of distributable surplus and NAV growth, in accordance with the Scheme Information Document of the following scheme's with record date being September 21, 2026*#:

Scheme Name	IDCW Frequency	Quantum of IDCW (Rs. per unit)*	Face Value (Rs. per Unit)	NAVs as on September 15, 2026 (Rs.)
Kotak Gilt Fund Provident Fund and Trust Plan	Quarterly	0.0458	10	11.7466
Kotak Ultra Short to Short Term Fund - Direct Plan - IDCW	Ad – Hoc	97.8728	1000	1564.6762
Kotak Ultra Short to Short Term Fund - Regular Plan - IDCW	Ad – Hoc	79.9714	1000	1278.4625

*Distribution of the above IDCW is subject to the availability and adequacy of distributable surplus.

If the record date is not a business day, the immediately following business day will be the record date.

Note: The Payment of IDCW will be subject to deduction of applicable statutory Levy.

Pursuant to payment of IDCW, the NAVs of the IDCW Option of the Scheme would fall to the extent of payout and statutory levy if any.

All Unit Holders / Beneficial Owners of the above mentioned IDCW Options of the scheme, whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Depositories as on September 21, 2026, will be eligible to receive the IDCW.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund

Mumbai
September 16, 2026

Sd/-
Authorised Signatory

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

BLUE STAR LIMITED

(CIN: L28920MH1949PLC006870)
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai-400 020
Telephone No.: +91 22 6665 4000, +91 22 6654 4000
Email: investorrelations@bluestarindia.com; **Website:** www.bluestarindia.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the **"Act"**) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the **"Rules"**), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **"Listing Regulations"**), read with General Circular Nos.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the **"MCA Circulars"**) and any other applicable provisions, of the Act, rules, regulations, circulars and notifications (including any statutory modification(s), clarification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of Blue Star Limited (the **"Company"**) is being sought for the following Resolution through Postal Ballot by remote e-voting:

Special Resolution:

Appointment of Mr Nikhilesh Panchal as an Independent Director of the Company to hold office for a term of five consecutive years commencing from August 14, 2026 to August 13, 2031.

The Company has on Wednesday, September 16, 2026 sent the Postal Ballot Notice by e-mail to only those Members, who have registered their email addresses with the Company's Registrar & Share Transfer Agent (RTA)/Depository Participants.

Members who have not registered their email address and in consequence could not receive the postal ballot/e-voting notice may temporarily get their email address registered with the Company's RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), by clicking the link: https://web.in.mpms.mufg.com/EmailReg/Email_Register.html and by following the registration process as guided thereafter. Post successful registration of the email, the Members would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. In case of any queries, Members may write to investor.helpdesk@in.mpms.mufg.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the remote e-voting process. Accordingly, in compliance with Section 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the Listing Regulations, the Company is pleased to inform you that it has engaged the services of National Securities Depository Limited (**"NSDL"**) for providing remote e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot and Members are requested to communicate their assent or dissent through the remote e-voting system only.

The remote e-voting period will commence on **Thursday, September 17, 2026** (09:00 hours IST) and will end on **Friday, October 16, 2026** (17:00 hours IST). During this period the Members of the Company, holding shares either in physical form or in demat form, as on the cut-off date i.e. **Friday, September 11, 2026**, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on resolutions is exercised and confirmed by the Member, the Member shall not be allowed to change it subsequently. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purpose only.

The voting rights of Members shall be in proportion to the number of shares held by them in the paid-up share capital of the Company as on the cut-off date i.e. **Friday, September 11, 2026**. The Members may refer to the detailed procedure and instructions for remote e-voting provided as part of the Postal Ballot Notice which is available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.

The Board of Directors of the Company have appointed Ms Deepti Kulkarni (Membership No. A34733 and CP No. 22502) or failing her Mr Omkar Dindorkar (Membership No. A43029 and CP No. 24580) of MMJB & Associates LLP, Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The results of the remote e-voting conducted through postal ballot along with Scrutinizer's Report will be announced either by the Chairman & Managing Director, Group Chief Financial Officer, or Company Secretary & Compliance Officer of the Company **on or before Sunday, October 18, 2026**. The said results along with the Scrutinizer's Report will be available on the Company's website at www.bluestarindia.com and on the website of NSDL at www.evoting.nsdl.com and will also be intimated to the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com, in accordance with the provisions of the Listing Regulations. The Company will also display the said results at its Registered Office as well as Corporate Office.

The last date specified by the Company for remote e-voting shall be the date on which the resolution shall be deemed to have been passed, if approved by the requisite majority.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send an email request to Ms Pallavi Mhatre, Senior Manager - NSDL at evoting@nsdl.com. The address of NSDL is 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

For **Blue Star Limited**
Sd/-
Rajesh Parte
Company Secretary & Compliance Officer
Membership No.: A10700

Date: September 17, 2026
Place: Mumbai